Date of Uploading
04/09/2025

Directorate General of Foreign Trade
(PRC Section)

Minutes of the Policy Relaxation Committee Meeting
Held on 26.08.2025 under the Chairmanship of
Shri Ajay Bhadoo, Additional Secretary & Director General of Foreign Trade

Meeting No. 10AM26 held on 26.08.2025.

The following members were present in the meeting:-

1. Shri Hardeep Singh — Addl. DGFT
2. Shri Abhinav Gupta — Addl. DGFT
3. Shri Lokesh H.D. — Addl. DGFT
4. Shri Randheep Thakur — Joint DGFT
5. Shri Md. Moin Afaque — Joint DGFT
6. Shri Pravin Nalawade — Joint DGFT
7. Shri K. Hrushikesh Reddy — Joint DGFT

Following cases were discussed. The decision taken on the individual cases are as under:-

S.NO.	NAME OF THE FIRM
1.	M/s. The Asian Traders India, Mumbai
2.	M/s. Tourmaline Distributors, Mumbai
3.	M/s. Prabhat Elastomers Pvt Ltd, Mumbai
4.	M/s. Jade International Company, Mumbai
5.	M/s. Magbro Health Care Private Limited, Ludhiana
6.	M/s. Rallis India Limited, Mumbai
7.	M/s. Garden Silk Mills Private Limited, Gujarat
8.	M/s. Navneet Education Limited, Mumbai
9.	M/s. Sun Pharmaceutical Industries Limited, Delhi
10.	M/s. Sun Pharmaceutical Industries Limited, Delhi
11.	M/s. Adcock Ingram Limited, Karnataka
12.	M/s. Warangal Spices Company Private Limited, Telangana
13.	M/s. Sun Pharmaceutical Industries Limited, Delhi
14.	M/s. ITC Limited, Andhra Pradesh
15.	M/s. Zentiva Private Limited, Mumbai
16.	M/s. S K Exports, Kanpur
17.	M/s. Rahul Ferromet And Engineering Private Limited, Vadodara

Sanjay

18.	M/s. Jindal Ecotex LLP, Panipat
19.	M/s. Modelama Exports Private Limited, Gurugram
20.	M/s. Modelama Exports Private Limited, Gurugram
21.	M/s. Piramal Pharma Limited, Maharashtra
22.	M/s. Metro Tyres Limited, Punjab
23.	M/s. Diamond Engineering (Chennai) Private Limited, Chennai
24.	M/s. Ebullient Packaging Private Limited, Mumbai
25.	M/s. AAACORP Exim India Private Limited, Mumbai
26.	M/s. AAACORP Exim India Private Limited, Mumbai
27.	M/s. AAACORP Exim India Private Limited, Mumbai
28.	M/s. Sun International, Mumbai
29.	M/s. Garden Silk Mills Private Limited, Gujarat
30.	M/s. Balgopal Jewellers Private Limited, Delhi
31.	M/s. K.T.V. Health Food Private Limited, Chennai
32.	M/s. Maass Bulkbag Associates, Tuticorin
33.	M/s. Maass Bulkbag Associates, Tuticorin
34.	M/s. Sirmaxo Chemicals Pvt Ltd, Maharashtra
35.	M/s. Orient Fashion Exports (India) Private Limited, Delhi
36.	M/s. Jubilant Ingrevia Limited, Uttar Pradesh
37.	M/s. GLS Films Industries Private Limited, Gurugram
38.	M/s. Sirmaxo Chemicals Pvt. Ltd, Maharashtra
39.	M/s. Opera Global Private Limited, Uttar Pradesh
40.	M/s. Century Industrial Products Private Limited, West Bengal
41.	M/s. K.T.V. Health Food Private Limited, Chennai
42.	M/s. Zeta Biosystem Private Limited, Bengaluru
43.	M/s. BMD Venture Private Limited, Rajasthan
44.	M/s. BMD Venture Private Limited, Rajasthan
45.	M/s. Shree Bankey Behari Lal Aromatics, Uttar Pradesh
46.	M/s. Servo Packaging Limited, Kolkata
47.	M/s. Flash Forge Private Limited, Visakhapatanam
48.	M/s. Johnson Controls India Private Limited,
49.	M/s. Veeshna Polypack Private Limited, Gujarat
50.	M/s. Unilever Industries Private Limited, Mumbai
51.	M/s. Maxmed Life Sciences Private Limited, New Delhi
52.	M/s. Century Industrial Products Private Limited, Kolkata
53.	M/s. Hindustan Unilever Limited, Mumbai
54.	M/s. Honour Lab Limited, Telangana
55.	M/s. Honour Lab Limited, Telangana
56.	M/s. Larsen And Toubro Limited, Mumbai
57.	M/s. HLL Lifecare Limited, Trivandrum, Kerala
58.	M/s. Maika Metals Private Limited, Chennai
59.	M/s. Vallabhbhai Dharamshibhai Sachapra, Gujarat
60.	M/s. Early Bird Exports Private Limited, Mumbai
61.	M/s. Askar Microns Private Limited, Mysore
62.	M/s. Askar Microns Private Limited, Mysore
63.	M/s Askar Microns Private Limited, Mysore

	M/s. Askar Microns Private Limited, Mysore
64.	M/s. Banlex Polyfilms Limited, New Delhi
65.	M/s. Parth Fashion, Surat
66.	M/s. Allflex Plastic LLP, Kolkata
67.	M/s. Tegan Texofab Private Limited, Surat
68.	M/s. Gokul Enterprise, Gujarat
69.	M/s. Sri Vigneshwara Enterprises, Bangalore
70.	M/s. JJF Castings Limited, Gurugram
71.	M/s. Nishita Import And Export, Surat
72.	M/s. S 2 Creation, Gujarat
73.	M/s. S 2 Creation, Gujarat
74.	M/s. Walia Auto Ancillaries Private Limited, Pune
75.	M/s. Shetrunjay Dyeing & Weaving Mills Limited, Maharashtra
76.	M/s. Shetrunjay Dyeing & Weaving Mills Limited, Maharashtra
77.	M/s. Popular Garments & Knit Feb Pvt Ltd, West Bengal
78.	M/s. IDMC Limited, Gujarat
79.	M/s. Larsen And Toubro Limited, Mumbai
80.	M/s. Larsen And Toubro Limited, Mumbai
81.	M/s. Larsen And Toubro Limited, Mumbai
82.	M/s. Larsen And Toubro Limited, Mumbai
83.	M/s. Larsen And Toubro Limited, Mumbai
84.	M/s. Larsen And Toubro Limited, Mumbai
85.	M/s. Larsen And Toubro Limited, Mumbai
86.	M/s. Larsen And Toubro Limited, Mumbai
87.	M/s. Larsen And Toubro Limited, Mumbai
88.	M/s. R G International, Ludhiana
89.	M/s. Magnolia Martinique Clothing Private Limited, Delhi
90.	M/s. A.I. Consultancy and Services Private Limited
91.	M/s. Crown Milk Specialities Private Limited, Mohali
92.	M/s. Gulf Oil Lubricants India Limited, Mumbai
93.	M/s. Indra Marshal Power Private Limited, Madhya Pradesh
94.	M/s. Best Value Chem Private Limited, Vadodara
95.	M/s. SNS Enterprises, New Delhi
96.	M/s. Imperial Dyeing Limited, Surat
97.	M/s. New Gen Agro Processors Pvt. Ltd
98.	M/s. Shri Indhira Cotton Mills Pvt Ltd, Chennai
99.	M/s. Kalpataru Projects International Ltd., Mumbai

Case No. 01 **M/s. The Asian Traders India, Mumbai**

Sanjay

F.No. HQRPRCAPPLY00000913AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Amendment Refer To Following Six Tickets No Vide Which We Have Requested For Correction In The Licence Ticket against DFIA Authorization No. 0311035497 dated 15/07/2024.

Applicant Statement: REFER TO FOLLOWING SIX TICKETS NO VIDE WHICH WE HAVE REQUESTED FOR CORRECTION IN THE LICENCE TICKET NO.202409311732 TICKET NO.202410313264 TICKET NO.202410315663 TICKET NO.20241132066 TICKET NO.202501326551 TICKET NO.202502331754 The subject licence was issued with error in the HS code of Import Item No.1 wherein the HS code of export item and import item is showing same, however for other two serial no and import item 2 & 3 it is showing correct HS code.

Decision: The Committee after discussing the matter on the basis of justification submitted by the applicant, decided to defer the case and seek a detailed report from RA, Mumbai including the reason for not accepting the firm's request for correction in HS Code.

(Action: Applicant)

Case No.02 M/s. Tourmaline Distributors, Mumbai

F.No. HQRPRCAPPLY00000920AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Revalidation against DFIA Authorization No. 0311008080 dated 01/11/2021 and 0311014059 dated 21/04/2022.

Applicant Statement: We request your kind consideration for the revalidation of our Duty-Free Import Authorisation (DFIA) which has unfortunately expired while under the custody of the Customs authorities. The said DFIA was submitted for clearance of goods against Bill of Entry No. 8214143 dt. 09.04.2022. However, Customs raised an objection stating that the GSM (grams per square meter) of the imported goods did not match the GSM mentioned in the DFIA and the corresponding Bill of Entry. Due to this discrepancy, the consignment remained pending clearance. After a prolonged delay of approximately nine months, the Customs department issued an Order-in-Original directing us to pay the applicable duty and clear the goods. Upon compliance, the DFIA was returned to us. However, by that time, the validity of the DFIA had expired, despite the fact that it remained with Customs during the entire intervening period. We would like to draw your attention to the Handbook of Procedure 2023, Para 2.20(c) & (d), which clearly states that: ?Where an authorization has expired while in custody of Customs authority or Regional Authority, revalidation may be granted for a period not exceeding six months from the date of such expiry.? This scenario squarely falls within the ambit of the above provision, as the DFIA remained in Customs? Possession during the entire period of dispute resolution, causing a delay beyond

our control. Furthermore, we are currently facing a technical issue on the DGFT online portal, where the said authorisation is not visible under the importer's IEC profile. Due to this error, we are unable to proceed with the transfer of the DFIA to another importer whose GSM and value matches the item's description and value mentioned in the authorisation. We therefore humbly request: 1. Revalidation of the said DFIA for a further period of 6 months from the date of endorsement. 2. Resolution of the technical error in the online DGFT portal so that the authorisation is visible under the IEC profile and can be transferred accordingly.

Decision: The Committee after discussing the matter on the basis of justification submitted by the applicant, decided to defer the case and seek a detailed report from RA, Mumbai to take final decision.

(Action: Applicant/ RA Mumbai)

Case No.03 M/s. Prabhat Elastomers Pvt Ltd, Mumbai

F.No. HQRPRCAPPLY00001002AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Seeking Permission to issue Manual EODC against DFIA Authorization No. 0310795227 dated 10/04/2015 and 0310795228 dated 10/04/2015.

Applicant Statement: We have fulfilled Export Obligation and Partial Import made within the validity of DFIA Licence no. 0310795227 and 0310795228 both dated 10.04.2015. These DFIA Licenses are issued manually and not able to issue Online EODC by RA Mumbai due to Trade Notice no. 1 dated 06.04.2023. Kindly permit RA Mumbai to issue EODC Manually enable us to cancel the bond from Custom.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request of the firm to accept manual application and RA Mumbai to consider issuance of manual EODC against DFIA Authorization No. 0310795227 dated 10.04.2015 and 0310795228 dated 10.04.2015 subject to fulfilment of provisions of FTP/HBP. No other conditions relaxed. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.04 M/s. Jade International Company, Mumbai

F.No. HQRPRCAPPLY00000971AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Revalidation of DFIA against DFIA Authorization No. 0311011194 dated 08.02.2022.

Sanjay

Applicant Statement: We request your kind consideration for the revalidation of our Duty-Free Import Authorisation (DFIA) which has unfortunately expired while under the custody of the Customs authorities. The said DFIA was submitted for clearance of goods against Bill of Entry No. 8214143 dt. 09.04.2022. However, Customs raised an objection stating that the GSM (grams per square meter) of the imported goods did not match the GSM mentioned in the DFIA and the corresponding Bill of Entry. Due to this discrepancy, the consignment remained pending clearance. After a prolonged delay of approximately nine months, the Customs department issued an Order-in-Original directing us to pay the applicable duty and clear the goods. Upon compliance, the DFIA was returned to us. However, by that time, the validity of the DFIA had expired, despite the fact that it remained with Customs during the entire intervening period. We would like to draw your attention to the Handbook of Procedure 2023, Para 2.20(c) & (d), which clearly states that: ?Where an authorization has expired while in custody of Customs authority or Regional Authority, revalidation may be granted for a period not exceeding six months from the date of such expiry.? This scenario squarely falls within the ambit of the above provision, as the DFIA remained in Customs? possession during the entire period of dispute resolution, causing a delay beyond our control. Furthermore, we are currently facing a technical issue on the DGFT online portal, where the said authorisation is not visible under the importer's IEC profile. Due to this error, we are unable to proceed with the transfer of the DFIA to another importer whose GSM and value matches the item's description and value mentioned in the authorisation. We therefore humbly request: 1. Revalidation of the said DFIA for a further period of 6 months from the date of endorsement. 2. Resolution of the technical error in the online DGFT portal so that the authorisation is visible under the IEC profile and can be transferred accordingly.

Decision: The Committee after discussing the matter on the basis of justification submitted by the applicant, decided to defer the case and seek a detailed report from RA, Mumbai to take final decision.

(Action: Applicant/ RA Mumbai)

Case No.05 M/s. Magbro Health Care Private Limited, Ludhiana

F.No. HQRPRCAPPLY00000927AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Extension of EOP against Advance Authorisation No. 3011003469 dated 25/04/2023.

Applicant Statement: Due to an unexpected decline in demand from our overseas customer, there has been an unavoidable delay in the order execution. Under this licence, we procured 750 Kgs of material, out of which 562.428 Kgs have already been exported. The remaining 187.572 Kgs is currently in stock. This means we have already fulfilled approximately 75% of the export obligation. As per the latest communication, the customer has committed to lifting the remaining quantity by 31.08.2025.

Sanjay

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 3011003469 dated 25.04.2023 for a further period up to 31.10.2025 subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Ludhiana)

Case No.06 M/s. Rallis India Limited, Mumbai

F.No. HQRPRCAPPLY00001007AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Extension of EOP against Advance Authorisation No. 0310833852 dated 02/01/2020.

Applicant Statement: We M/s Rallis India Limited (A TATA Enterprise) are engaged in the manufacturer and exporter of the Agrochemical Viz. Insecticides, Herbicides, Fungicides etc. and based on our export performance we awarded Four Star Export House Status Certificate from RLA, Mumbai. We have obtained an Advance Authorisation No. 0310833852 Dated 02.01.2020 for import of raw materials required for manufacturing of export product i.e. 1380 Mts of Acephate Technical 97% which is our regular product for export. After obtaining the authorisation, we have utilized 100% raw material against first import item and NIL against 2nd Import Items. However, against the EO, we have completed 100% EO value wise but quantity-wise there is a shortfall of only 3%. We would like to further submit that the said shortfall is Due to Covid-19 pandemic. Additionally, our export products are seasonal products and specific to crops which depends on country-to-country weather conditions also. However, the expected export orders for this product were not received as per expectation or past sale performance of the products due to the drastic downfall in demand of the said products after covid-19 Pandemic, so fulfillment of export obligation is pending to the extent of 3% only Quantity-wise. We also have suffered from covid-19 pandemic and there are so many decisions of relaxation given to the trade by the PRC committee during covid-19 pandemic and hence we are also expecting the same to us from the PRC Committee. As discussed above we are hereby requesting you to kindly consider our request and allow Six-months EOP extension against subject authorization as of now we are in a position to Export the goods. We are attaching self-attested import export statement for your reference.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Sanjay

Case No.07 M/s. Garden Silk Mills Private Limited, Gujarat

F.No. HQRPRCAPPLY00000989AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Extension of EOP against Advance Authorisation No. 5211002782 dated 07/07/2022.

Applicant Statement: The export market of Indian textile products is very depressed since November / December 2024. The primary reason for this is, USA having imposed massive tariff on Chinese imports including textiles. This has forced China to look for exports of its textile production to other markets like South America, Europe, South East Asia and Africa. In order to enter such markets, they are dumping goods at a very low price in such markets. Indian companies having lower production capacity and higher costs are not able to match Chinese prices in such markets. This is true for all Indian exporting companies, that is why we request the Committee to kindly allow extension of the authorization by another six months. Consequent to the export completion in this licence, the Company will have to import its raw material, PTA to the extent of 929 MT, hence the Company requests the Committee to allow import validity co-commensurate to the export validity.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.08 M/s. Navneet Education Limited, Mumbai

F.No. HQRPRCAPPLY00001003AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Extension of EOP against Advance Authorisation No. 0311020212 dated 27/12/2022.

Applicant Statement: We could not make any exports during the 1st and 2nd extended export obligation periods as the export orders were dried up due to dip in demand for the products. We hope to receive new orders from our buyers soon and will be able to complete export obligation in full if further extension is granted for 6 months

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311020212 dated 27.12.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the

Sanjay

minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.09 M/s. Sun Pharmaceutical Industries Limited, Delhi

F.No. HQRPRCAPPLY00000955AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Extension of EOP against Advance Authorization No. 0511023518 dated 31/01/2024.

Applicant Statement: Export obligation against said authorization was completed up to extent of 33.87% in terms of quantity (i.e. 689613 Numbers) (18.68% within the initial validity from the date of BOE and 15.19% within 1st EOP extended validity) pertains to resultant export product. Please note that due to slow demand of the resultant product in foreign market we have been unable to fulfill balance export obligation of 66.13 %. i.e. (1346387 Number) However, we have confirmed export orders in hand now which are planned for execution in coming months. Hence, requesting PRC committee to consider our case to grant 2nd EOP extension of further Six months enabling us to complete the balance export obligation. In view of the above explanation, we hereby request your good office to kindly allow 2nd EOP extension against aforesaid Advance Authorization up to 19.02.2026 in order to complete 66.13 % of balance Export Obligation.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511023518 dated 31.01.2024 for a further period of 6 months from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA New Delhi)

Case No.10 M/s. Sun Pharmaceutical Industries Limited, Delhi

F.No. HQRPRCAPPLY00000956AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Extension of EOP against Advance Authorisation No. 0511023518 dated 31.01.2024.

Applicant Statement: This is to inform you that export obligation against said authorization was completed up to extent of 32.52% in terms of quantity (i.e. 37365936 Numbers) (32.43%) within the initial validity period of 18 months from the date of authorisation and remaining 0.09% quantity was exported in the extended period of within the 2nd EO period next 12 months period. Please note that due to slow demand of the resultant product in foreign market we have been

Sanjay

unable to fulfill balance export obligation of 67.48%. i.e. (77534064 numbers.) However, we have confirmed export orders in hand now which are planned for execution in coming months. Hence, requesting PRC committee to consider our case to grant EOP extension of further Six months enabling us to complete the balance export obligation. In view of the above explanation, we hereby request your good office to kindly allow 3rd EOP extension against aforesaid Advance Authorisation up to 28.03.2026 in order to complete 67.48 %. of balance Export Obligation.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511023518 dated 31.01.2024 for a further period up to 28.03.2026 subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA New Delhi)

Case No.11 M/s. Adcock Ingram Limited, Karnataka

F.No. HQRPRCAPPLY00000951AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Extension of EOP against Advance Authorisation No. 0710109472 dated 03/03/2016.

Applicant Statement: We were imported the input item based on the Export projection orders and it was unfortunate due to various market condition is the foreign countries; we could not complete the export obligation in time but completed entire export obligation by clubbing and realized export proceeds against the same. we have to regularize the license with the total exports made against the licenses. Request for Extension of EOP against Advance Authorization No. (01) 0710109472 Dt. 03.03.2016 (02) 0710111377 Dt. 04.04.2017 (03) 0710111692 Dt. 30.05.2017 for Clubbing and closure purpose.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0710109472 dated 03.03.2016, for a further period up to 13.03.2018 for regularization purpose subject to payment of composition fee as per policy provisions. No other conditions have been relaxed. For Clubbing, RA may take action. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Bengaluru)

Case No.12 M/s. Warangal Spices Company Private Limited, Telangana

Sanjay

F.No. HQRPRCAPPLY00000885AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Extension of EOP against Advance Authorisation No. 3411003215 dated 30/12/2022.

Applicant Statement: With reference above advance license no.3411003215 dt 30-12-2022, we have obtained Advance Authorisation no.3411003215 dt 30-12-2022 from JDGFT, Vadodara for import of ground Chili powder" in qty- 42000kgs against export of the dried whole chilly in qty 40000kgs issued under f.no.34ax04000909am23 as per SION we had made imports of dried whole chilly vide bill of entry as per given in anf-4f in total qty-14000kgs and we are not able to fulfill export of ground chilly powder in qty-13333kgs by our above said Advance Authorisation no.3411003215 dt 30-12-2022 within valid EO period.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 3411003215 dated 30.12.2022 for a further period up to 31.12.2025 subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Vadodara)

Case No.13 M/s. Sun Pharmaceutical Industries Limited, Delhi

F.No. HQRPRCAPPLY00000953AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Extension of EOP against Advance Authorisation No. 0511023517 dated 31/01/2024.

Applicant Statement: Export obligation against said authorization was completed up to extent of 74.88% in terms of quantity (i.e. 120552260 Numbers) (23.57% within the initial validity from the date of BOE and 51.31% within 1st EOP extended validity) pertains to resultant export product. Please note that due to slow demand of the resultant product in foreign market we have been unable to fulfill balance export obligation of 25.12%. i.e. (40447740 Number) However, we have confirmed export orders in hand now which are planned for execution in coming months. Hence, requesting PRC committee to consider our case to grant 2nd EOP extension of further Six months enabling us to complete the balance export obligation. In view of the above explanation, we hereby request your good office to kindly allow 2nd EOP extension against aforesaid Advance Authorisation up to 09.02.2026 in order to complete 25.12%. of balance Export Obligation.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511023517 dated 31.01.2024 for a further period up to 09.02.2026 subject to

Sanjay

payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA New Delhi)

Case No.14 M/s. ITC Limited, Andhra Pradesh

F.No. HQRPRCAPPLY00000934AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Extension of EOP against Advance Authorisation No. 2611001811 dated 18/02/2025.

Applicant Statement: There has been greater amount of uncertainty with regard to imposition of high tariff in USA, one of the high salient market for Wheat flour resulting in demand slowdown and delay in receipt of orders from overseas customers. Also prevailing Geopolitical situations like Russia ? Ukraine war, Iran ? Israel conflict have impacted vessel movement through Red sea and Strait of Hormuz leading to container crisis, rerouting of vessels and lengthy delivery cycles. We are also enclosing articles dated 15th June 2025, 17th June 2025 & 20th June 2025 highlighting supply chain challenges for your ready reference in Annexure-1. In view of the above, we earnestly request your good office for extension of export obligation period for another 360 days, for the Advance Authorisation No. 2611001811 dated 18/Feb/2025 and Bill of Entry number 8603937 dated 27/Feb/2025 (Out of Charge dated 11/Mar/2025). It may also be noted that ITC Limited also focuses on niche variants of Atta [Sl no. 2 to 4] E.g. ? Multigrain atta, Whole wheat Atta (with Multigrain and Fenugreek) and Atta with Millets to cater to evolving needs of health-conscious consumers. However, the market size of these segments are very small, requires significant amount of market development activities and takes considerable time to project demand patterns. Accordingly, the orders received from customers for these niche variants are varying and not consistent. Considering core ingredient for manufacture of these niche variants is same imported wheat, the fulfillment of obligation should be seen basis total wheat consumption against the imported wheat at aggregate level and not at each variant level. In view of the above, we kindly request your good selves to: a. Approve our E.O. extension request for 360 days b. Approve flexibility to export? whole wheat atta? in place of Multigrain atta, Whole wheat Atta (with Multigrain and Fenugreek) and Atta with Millets - in case of any shortfall in export orders of these variants. We shall ensure export obligation quantity in line with SION Norms and minimum prescribed quantity of wheat flour usage for each of the variants shall be complied with.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Sanjay

Case No.15 M/s. Zentiva Private Limited, Mumbai

F.No. HQRPRCAPPLY00000937AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Extension of EOP against Advance Authorisation No. 0311025087 dated 03/07/2023.

Applicant Statement: Due to Cancelled Export order from foreign Buyer, we were not able to fulfill export Obligation in Original and Extended period in the Advance Authorisation, We request you to grant us extension in export obligation period of Advance Authorisation upto: 03.01.2026 to fulfill balance Export Obligation against Advance Licence is enclosed.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311025087 dated 03.07.2023 for a further period up to 03.01.2026 subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No. 16 M/s. S K Exports, Kanpur

F.No. HQRPRCAPPLY00000935AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Extension of EOP against Advance Authorisation No. 0611001272 dated 07/04/2022.

Applicant Statement: Due to the slow demand for our products in the foreign market and the sluggish international economy, we were unable to fulfill the export obligation within the initial and extended EOP periods. The demand was particularly low, and our buyer was not in a position to place further orders. However, we are pleased to inform you that our buyer has now placed additional orders, and we will complete the balance export during the extended period with the orders currently in hand.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0611001272 dated 07.04.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Kanpur)

Sanjay

Case No.17 M/s. Rahul Ferromet and Engineering Pvt. Ltd., Vadodara

F.No. HQRPRCAPPLY00000941AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Extension of EOP against Advance Authorisation No. 3411002605 dated 03/08/2022.

Applicant Statement: We have obtained Advance Authorization No. 3411002605 Dt. 03.08.2022 under SION for export of SS Fabricated /welded pipes/Tubes Grade Welded 316L against import of Stainless-Steel Plates/Sheet/strips/wide coils of grade 316L. We have imported 83.810 MT (CIF Value Rs. 3,87,88,178.68) under above authorization again import quantity declared in authorization 110 MT (CIF Value Rs. 6,14,41,050.00) and balance quantity not imported. Detailed statement attached. We have Exported 68.567 MT (FOB Value Rs. 4,20,77,171.13) out of imported quantity of 83.804 MT. (FOB Value Rs. 7,06,57,208.00) We have to export balance quantity of 7.618 MT as per actual import made. Detailed statement attached. We have also got EOP extension for two times of six months. During EOP extended, we have exported 68.567 MT against export to be made 76.185 MT and balance 7.624 MT is to be made but due to shifting/expansion of plant, US Customer has hold up supply of all running order for three four months. So that we could not supply of our balance QTY of above said Advance Authorization. US Customer has placed new order in very huge quantity i.e. of 183.70 MT (189420 Feet) and now we are able to export balance quantity of export to be made to fulfill export obligation of above authorization. Copy of Export order is enclosed for ready reference. We request you to grant further six months? extension after second EOP extension to fulfill export obligation under subjected Authorization and oblige. We enclose herewith copy of advance authorization with two-time EOP extension letter with import export statement for your reference. We further request you to grant EOP extension further six months to regularize Export obligation and oblige.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 3411002605 dated 03.08.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Vadodara)

Case No.18 M/s. Jindal Ecotex LLP, Panipat

F.No. HQRPRCAPPLY00000960AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Extension of EOP against Advance Authorization No. 3311001114 dated

Sanjay

13/03/2023.

Applicant Statement: We, Jindal Ecotex LLP a recognized manufacturer and exporter of Acrylic Yarn bearing HSN: 55096900 with our registered office located at E-43, Industrial Area, Near old court, Panipat,Panipat,132103 Contact No: 9896051537 , PANIPAT , PANIPAT , HARYANA,132103 and holding IEC No. AASFJ7431J humbly submit this application seeking a compassionate consideration. Request letter is attached for your kind reference mentioning all the facts regarding NON-fulfillment of EO

Decision: The Committee after discussing the matter on the basis of justification submitted by the applicant, decided to defer the case and seek a detailed report from RA, Panipat and the concerned Norms Committee to take a final decision.

(Action: Applicant/ RA Panipat/ Norms Committee)

Case No.19 M/s. Modelama Exports Private Limited, Gurugram

F.No. HQRPRCAPPLY00000962AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Extension of EOP against Advance Authorization No. 0511016545 dated 27/12/2022.

Applicant Statement: We have source the input fabric made of 100%Linen GSM 125 Indigenously under Invalidation mechanism. Linen Shirts are to be made for summer/Fall seasons. Normal fine quality of woven Shirts are made from Imported Linen fabrics. Upon our joint assurance extended to overseas Buyer who projected buying for specific segment could not be totally consumed. With the retrieval of the season and many more things has happed at social and political front which has given us a nectar of relief. We are very much sure our entire unutilized stocks will be exported within these years.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511016545 dated 27.12.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA New Delhi)

Case No.20 M/s. Modelama Exports Private Limited, Gurugram

F.No. HQRPRCAPPLY00000987AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Extension of EOP against Advance Authorization No. 0511019195 dated

Sanjay

09/06/2023.

Applicant Statement: The fabric was imported to manufacture the products Vest and Blousons for world renowned Buyer Ms Ralpjh Lauren (Polo). Vest portion was shipped in time. Blousons portion since its pertain to fall and atom season could not be planned the display by the Buyer's team in time .The product was postponed for retain by next two seasons for the technical reason. The very first reason is that this garment pertains to highly fashion segment and to be retailed at very high price. Under such circumstances such garments are not persistently displayed at retail counter. The exhibits do not have that very fresh life of appearance hence it does not excite the customer going for aggressive buying. We have given our consents to the thoughts of the Buyers and agreed to held the stocks of fabric till the month of September/October 25 so Buyer's could display it with new ideology to attract cream of customers. We have precisely explained factual position as above and request you to please grant extension till December 2025 which is within Six months. Kindly do the needful and oblige.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511019195 dated 09.06.2023 for a further period of 6 months from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA New Delhi)

Case No.21 M/s. Piramal Pharma Limited, Maharashtra

F.No. HQRPRCAPPLY00000992AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Extension of EOP against Advance Authorisation No. 0311028617 dated 09/11/2023.

Applicant Statement: Sir, we request for EOP extension under Appendix 4J for further 3 months as our export was cancelled and now we have fresh export order for same export item. so we request your good office to pl allow EOP extension to fulfill our export obligation again import item made under advance authorisation.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311028617 dated 09.11.2023 for a further period up to 02.10.2025 subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

Sanjay

(Action: Applicant/ RA Mumbai)

Case No.22 M/s. Metro Tyres Limited, Punjab

F.No. HQRPRCAPPLY00000991AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Extension of EOP against Advance Authorisation No. 0511018614 dated 01/05/2023 and 0511020620 dated 28/08/2023.

Applicant Statement: Request For (1) Extension Of Export Obligation Period Of 12 Months And (2) Waiver Of 6-Months Export Obligation Condition Under Appendix 4J (Sl. No. 9) For Natural Rubber for our Advance Authorisation No. 0511018614 Dt. 01.05.2023 and 0511020620 Dt. 28.08.2023. Here, we wish to inform/emphasis that, we have availed the first Export Obligation Period Extension from RA Delhi for the captioned Advance Authorisations. However, We Could Not Meet Our Export Obligation within The Extended Validity Period and we also were not able to complete the Exports within The 6-Months Period Allowed After the import clearance, as required under the condition in Appendix 4J (SI No. 09) for Natural Rubber due to Industry-Wide Disruptions Beyond Our Control Like: Low Demand In The International Market, Red Sea Crisis, Global Supply Chain Disruptions, Europeans Union Standards, Intense Market Competition and Industry Consolidation, Etc. A detailed Justification Outlining Challenges and Complete Application have been attached for your kind Consideration.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511018614 dated 01.05.2023 and 0511020620 dated 28.08.2023 for a further period of 12 months from the date of endorsement subject to payment of composition fee as per policy provisions. No other condition has been relaxed. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA New Delhi)

Case No.23 M/s. Diamond Engineering (Chennai) Private Limited, Chennai

F.No. HQRPRCAPPLY00000982AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Extension of EOP against Advance Authorisation No. 0411002550 dated 02/02/2022.

Applicant Statement: Request for granting extension of additional time limit validity from 10.06.2025 to 31.12.2025 for completing export obligation under Advance Authorization - Mainly due to delay in issuance of Technical drawings and Awaiting dispatch clearance from our foreign Customer M/s. SIMI-SOCIEDADE

Sanjay

INTERNACIONAL DE MONTAGENS INDUSTRIAIS SA, PORTUGAL ? Our Customer has granted a delivery extension until 31.12.2025. We herewith enclosed our detailed letter vide ref no.DECPL/DGFT/584/2025-2026, dt.14.07.2025 along with all supporting documents for your favourable consideration of the PRC.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0411002550 dated 02.02.2022 for a further period up to 31.12.2025 subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Chennai)

Case No.24 M/s. Ebullient Packaging Private Limited, Mumbai

F.No. HQRPRCAPPLY00012361AM25

Meeting No.10AM26 held on 26.08.2025

Subject: Revalidation of Authorization/Certificate against Advance Authorization No. 0311000012 dated 10/12/2020.

This is a defer case of PRC Meeting No.26AM25 held on 25.02.2025 & 27.02.2025 (Case No.88) wherein Committee decided to refer to the EGTF Division for a detailed report on technical difficulty faced, if any, in the matter.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. We have obtained above advance authorisation on 10.12.2020 and obtained invalidation letter File no. 03AK04015171AM21 dated 20.01.2021 for procurement of 425216 kgs. of polypropylene granules from Reliance Industries Ltd. SEZ. We have exported a quantity of 3,98,490 kgs. We could only utilize 356275 kgs. of Polypropylene from SEZ, and therefore obtained non- utilization certificate for the balance quantity of 84413 kgs vide F. No RSEZ/utilization/22-23 dated 24.06.2022. Vide our letter Ref. No. 22/06/0166 dated 19.07.2022, we submitted a request letter to Addl. DGFT office in Mumbai requesting for amendment of CIF/FOB/quantity values in the licence. Vide D/L issued under File No. 03AB04006031AM23, RA has informed that advance authorisation QTN of imports is 00, why you required enhancement in value against imports item No 1,3,4 pl. clarify. We replied to the D/L vide our letter dated 01.09.2022. However, the balance quantities as per non-utilization certificate were not properly credited/reflecting in the DGFT portal as well as in the Custom Portal and therefore, we could not import the raw material within licence validity period. In the meanwhile, licence has expired on 10.12.2022 (extended period). Therefore, we have registered several complaints vide service requests as per copies enclosed. Due to the aforesaid reasons, we have applied to PRC for the second time for revalidation for further 6 months. On our request the PRC has granted us revalidation for further 6 months i.e. up to 31.08.2023. However, this time also the balance quantities as per non-utilisation certificate were also not credited / reflected in the DGFT Portal as well as in the Custom Portal and we could not

Sanjay

utilise our imports and now the licence has been expired. In spite of our several re-transmissions and amendments the exact quantity and value has not been reflecting on the Custom Site and hence we have to keep approaching PRC for revalidation to utilise the said licence. Therefore, we are approaching your office third time for revalidation of Advance Licence for further 6 months from the date of endorsement to enable us to utilize the balance quantity. Also, we earnestly request your good office to direct the system technical team to upload the unutilised quantities in the system as per the non-utilisation certificate obtained.

Comments of EGTF were also seen.

Decision: The Committee after discussing the matter on the basis of justification submitted by the applicant, decided to defer the case and seek a detailed report from RA, Mumbai to take final decision.

(Action: Applicant/ RA Mumbai)

Case No.25 M/s. AAACorp Exim India Private Limited, Mumbai

F.No. HQRPRCAPPLY00012300AM25

Meeting No.10AM26 held on 26.08.2025

Subject: Revalidation of Authorization/Certificate against Advance Authorization No. 0311014385 dated 04/05/2022.

This is a defer case of PRC Meeting No.24AM25 held on 24.01.2025 (Case No.30) wherein Committee decided to refer to PC-4 Section for examination.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. We would like to inform you that we have fulfilled entire export obligation in full under subject advance authorization. Now we have some export orders of same export products in hand and for manufacture the same need Input which balance in subject Advance authorization. We therefore requesting you kindly allow us special Re-validation of six months & oblige. All relevant documents uploaded for your reference.

BRIEF FACTS: The Advance Authorisation erroneously captured the ITCH classification for the import of raw material (LLDPE) under the same code as finished goods (39232100, Bags of Polyethylene), whereas it should have been classified under LLDPE codes (39011010/39014010 / 39014090). - This error went unnoticed as an oversight and remained unresolved — Authorisation attached (A). - On 20th April 2024, we imported raw material EXXON MOBIL, Houston, USA. Is under Bill of Lading No. NAM6798585 from - The incorrect ITCH code (39232100) was identified by Customs at the port of import (Pipavav) upon the filing of Bill of Entry No. 4031434 dated 16.06.2024 for LLDPE granules. and the entry was converted into a warehouse bill, awaiting ITCH amendment (BE copy attached - B).

We immediately filed an application with JDGFT Mumbai for rectification of the ITCH code, and a virtual hearing was conducted by DGFT. - We were informed of a technical glitch in the DGFT system that prevented the desired ITCH amendment,

Sanjay

as the system had already linked a previous Bill of Entry (No. 3756485 dated 31st May 2024) for a small quantity of 3.56 MT (attached - C). The said 3.56 MT was from an earlier consignment dated 25th February 2024, under Bill of Lading No. 609954011. - Due to a system anomaly, once an Advance Authorisation is linked to a Bill of Entry in the DOFT system, further amendments are restricted for the remaining quantity. As a result, without any fault on our part, we had to withdraw the Advance Authorisation No. 0311014385 dated 04.05.2022 and clear the cargo from the bonded warehouse using the next Authorisation in sequence (Ex-bond Bill of Entry with the new Advance Authorisation attached - D). Further kindly note that we have completed our Export obligations under the said Authorisation. After extensive discussions with DGFT Mumbai, it has been concluded that a PRC is the only viable solution to preserve the legitimate value of our MSME.

Comments of PC-4 Division were also seen.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.26 M/s. AAACorp Exim India Private Limited, Mumbai

F.No. HQRPRCAPPLY00000986AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Revalidation of Authorization/Certificate against Advance Authorization No. 0311020528 dated 06/01/2023.

Applicant Statement: PRC Request for License No. 0311020528 dated 06.01.2023 :- IEC Blocked at JNCH due to System-Pending EODCs, Export Obligations duly complete, import is unattainable. In light of the above, we humbly request the Policy Relaxation Committee (PRC) to kindly consider our case and direct for revalidation, We remain committed to full compliance and are ready to provide any additional documents or clarifications required in this regard.

Decision: The Committee after discussing the matter on the basis of justification submitted by the applicant, decided to defer the case and seek a detailed report from RA, Mumbai and comments of EGTF Division, Hqrs. to take final decision.

(Action: Applicant/ RA Mumbai/ EGTF Division)

Case No.27 M/s. AAACorp Exim India Private Limited, Mumbai

F.No. HQRPRCAPPLY00000975AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Revalidation of Authorization/Certificate against Advance Authorization No. 0311014385 dated 04/05/2022.

Sanjay

Applicant Statement: We have identified an error regarding Bill of Entry No. 4031434 dated 16.06.2024. Initially, we incorrectly considered this import under an Advance Authorization, but we had actually withdrawn that Authorization and used a different Advance Authorization for this consignment. Due to this mistake, we inadvertently used the same Bill of Entry details (4031434 dated 16.06.2024, Quantity 87.70 MT) during the closure of the Advance Authorization, resulting in its closure and receipt of the Redemption letter. However, the import against this Bill of Entry is still pending. Therefore, we request you for Cancellation of Redemption letter and Issuance of EODC letter against AA Number ? 0311014385 dated 04th May 2022, Closure Application File Number - 03AE04018330AM25 And kindly allow us to revalidate the above referred authorization for the second time for Six months for the balance quantity of import and completed export orders which are in hand.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.28 M/s. Sun International, Mumbai

F.No. HQRPRCAPPLY00000993AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Revalidation of Authorization/Certificate against Advance Authorization No. 0311004619 dated 15.06.2021.

This is a review case of PRC Meeting No.24AM25 held on 24.01.2025 (Case No.11) wherein Committee had rejected the case.

Applicant Statement: We have applied for waiver of above advance authorisation no. 0311004619 vide application reference no ARNADVCAAC04148527AM23 dt. 04.01.2023, against the following shipping bills against which the shipments was made, B. Against the above given two shipping bill in Sr.no. 8 & 9 (SB No. 2210074 & 2220344), the same was not appearing in the system as the shipments were made vide file number and hence Waiver could not be proceeded. Also on the above said two shipping bills, the brc was uploaded in bank in the month of October 2022 and due to systems error in the bank, e-brc could not be uploaded. Due to the above two shipping bills not appearing on the Customs/DGFT portal, we referred this matter to the help desk on 17.08.2022 and had communications made till 11.01.2023 after which there has been no response from the help desk and the matter remains unresolved. (details attached for your reference.) We had also taken up the matter with the custom officials personally, however no positive reply was received and the matter remained unresolved of uploading of above said two shipping bills in the systems/portal. This process of resolving the issues resulted in non waiver of Licence and also the validity period of Licence (24 months) expired/expiring on 16.05.2023 and consequently imports could not be effected

Sanjay

inspite of EO fulfillment & realisation of payments. Hence this representation to the PRC committee to direct the concerned team to rectify the following. 1. Uploading the above said two shipping bills mentioned under sr. no. B in the portal., enabling us to applying for waiver. 2. Request for considering revalidation for a period of six months from the date of endorsement after resolving the issues of Sr. no. B. 3. The exports have been effected after taking into consideration import value prices and the company stands to lose Rs. 53,67,000.00 on account of non import of 178.926 MT of raw material in terms of price difference of imported/indigenous raw material prices. 4. Our company is an MSME and incurring such huge losses will have adverse impact on the running of the company. Based on the above submission made and the hardship we face on account of non imports may kindly be looked into and an positive decision may be taken by granting us revalidation of licence and resolving issue under Sr. No. B for the above said two shipping bills. Thanks and regards Sun International

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.29 M/s. Garden Silk Mills Private Limited, Gujarat

F.No. HQRPRCAPPLY00001001AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Revalidation of Authorization/Certificate against Advance Authorization No. 5211002782 dated 07/07/2022.

Applicant Statement: The export market of Indian textile products is very depressed since November / December 2024. The primary reason for this is, USA having imposed massive tariff on Chinese imports including textiles. This has forced China to look for exports of its textile production to other markets like South America, Europe, South East Asia and Africa. In order to enter such markets, they are dumping goods at a very low price in such markets. Indian companies having lower production capacity and higher costs are not able to match Chinese prices in such markets. This is true for all Indian exporting companies, that are why we request the Committee to kindly allow extension of the authorization by another six months. Consequent to the export completion in this licence, the Company will have to import its raw material, PTA to the extent of 929 MT, hence the Company requests the Committee to allow import validity co-commensurate to the export validity.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request for EOP extension of Advance Authorization No. 5211002782 dated 07.07.2022 for a further period of 6 months from the date of

endorsement subject to payment of composition fee as per policy provisions. No other condition has been relaxed. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Surat)

Case No.30 M/s. Balgopal Jewellers Private Limited, Delhi

F.No. HQRPRCAPPLY00006903AM25

Meeting No.10AM26 held on 26.08.2025

Subject: Request for revalidation of Authorization/Certificate against Advance Authorization No. 0510411478 dated 09.08.2019.

This case was last considered in PRC Meeting No.26AM25 held on 25.02.2025 & 27.02.2025 (Case No.69) and Committee went through the submissions made by the firm and also examined the Report submitted by the RA and discussed the matter at length. It was noted by the Committee that for the purpose of implementation of an Order of the Hon'ble Court, no relaxation from the PRC is required. Decision in the matter may be taken by the RA and if any support from EGTF is required, the same may be obtained.

Applicant Statement: The present Application is being filed seeking the extension of the validity/EO fulfillment period of the Advance Authorization No 0510411478 dated 09/08/2019 considering the benefit of Relaxation given in Public Notice No.67/2015-2020 dated 31/03/2020 & Notification No.28/2015-20 dated 23/09/2021, in view of the liberty given by the Hon'ble High Court of Delhi vide Order dated 17/08/2023 in W.P.(C) no. 2042/2021. Application dated 25.10.2020 was submitted by the Applicant pursuant to the Hon'ble Court order dated 17.08.2023, to the Additional DGFT seeking revalidation/Extension of EO period of the Advance Authorization No. 0510407940 dated 28.09.2018. The said Application was kept pending for a period of 8 months after which the Applicant received an email on 28.06.2024 from Assistant DGFT, CLA with the direction to file for amendment of the license on DGFT portal for the license first. Further stating that once the license is validated on BO portal the Applicant can apply for EO extension. Applicant duly followed the aforesaid direction, however after the successful amendment of the Advance Authorization No 0510411478 the applicant could not apply for the extension of EO period on the online portal of DGFT as it was found that the portal accepts request for E.O extension only till 2021. Thereafter the Competent Authority has advised the Applicant to approach the Policy Relaxation Committee (PRC) for revalidation of the Advance Authorization No 0510411478 dated 09/08/2019 and extension of export obligation period.

Comments of RA and EGTF were also seen.

Decision: The Committee after discussing the matter on the basis of justification submitted by the applicant, decided to defer the case and seek a detailed report from CLA, New Delhi to take final decision.

Sanjay

(Action: Applicant/ CLA New Delhi)

Case No.31 M/s. K.T.V. Health Food Private Limited, Chennai

F.No. HQRPRCAPPLY00000942AM26

Meeting No. 10AM26 held on 26.08.2025

Subject: Revalidation of Authorization/Certificate against Advance Authorization No. 0410165583 dated 10/05/2019.

Applicant Statement: The license was issued with pre-export condition and we have applied for redemption and revalidation upon completion of exports. However, RA Chennai redeemed the license but did not revalidate the license for imports. Hence the request during the process we have communicated several email requesting them to revalidate before redemption of the license but our requests were not considered.

Decision: The Committee after discussing the matter on the basis of justification submitted by the applicant, decided to defer the case and seek a detailed report from RA, Mumbai and comments from the concerned Norms Committee to take final decision.

(Action: Applicant/ RA Chennai/ Norms Committee)

Case No.32 M/s. Maass Bulkbag Associates, Tuticorin

F.No. HQRPRCAPPLY00000882AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Revalidation of Authorization/Certificate against Advance Authorization No. 3211004747 dated 21/04/2023.

Applicant Statement: With reference advance license no.3211004747 dt 21/04/2023, we have fulfilled EO 91% above within EO period in qty-72600.000 kgs and payment has been realized and issued EBRC from our banker. but not made import qty-79860.000 kgs and filed application at JDFT, Coimbatore for closing and import for six month for 21-12-2025 time period of import validation

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.33 M/s. Maass Bulkbag Associates, Tuticorin

F.No. HQRPRCAPPLY00000881AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Revalidation of Authorization/Certificate against Advance Authorization No. 3211004235 dated 10/01/2023.

Applicant Statement: With reference advance license no.3211004235 dt 10-01-2023, we have fulfilled EO 100% above within EO period in qty-68594 kgs and payment has been realized and issued eBRC from our banker. But not made import qty-54000 kgs and filed application at JDGFT, Coimbatore for closing and import for six month for 10-12-2025 time period of import validation

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.34 M/s. Sirmaxo Chemicals Pvt. Ltd, Maharashtra

F.No. HQRPRCAPPLY00000945AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Application for Review of norms beyond 12 Months from the date of uploading of decision on DGFT website in respect of Advance Authorization no. 0310809770 dated 13/12/2016.

Applicant Statement: With reference to the above, we wish to state that our 1st application for fixation of Ad-hoc norms under para 4.07 of HBP on self-declared basis was placed in the norms committee meeting No. 06/82-ALC4/2017 dated 08/11/2017 vide Case No. 160/17/82-ALC4/2016 for consideration and it got approved as per details give below under para 4.17 of HBP 2023. Due to technical error or typographical error in memorandum issued by Norms committee, for 1000 Kgs export quantity the import had been written as 98 Kgs instead of 980 Kgs. (Meeting decision attached) For same export product we have approved our norms for license no. 0310757730 dt. 13.11.2013 in minutes of meeting 06/82-ALC4/2014, in which we have allowed 2 % wastage for the same product. (Meeting decision attached) We also wish to state that we have completed entire export obligation within the initial export obligation period. (Statement attached) We are now unable to make review application with respect to this error, the Window on DGFT portal is locked for further amendment. In view of the above as per para 4.17 of HBP 2023, we would like to submit our review application to PRC and request you to open the window to make the application along with required documents. Request you to consider our application of fixation of Ad-hoc norms as applied otherwise we will suffer huge liability by paying custom duty and applicable interest if we regularize our case. We humbly request PRC Committee to advice EGTF team to do the necessary changes on the DGFT portal to open the application window so that we

can submit our review application. We wish to emphasize that there is no default on us except the delay in making representation in the stipulated time for which we request honorable committee to condone the delay as it is only the procedural matter. In the light of the above, we humbly request the honourable chairman of the PRC committee and Norms Committee 3 and respective members to accept our request to relax the policy provisions for submission of the Review Application beyond 12 Months from the date of MOM Published in the interest of export promotion measures.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer to the concerned Norms Committee for the grounds as stated for examination & resolution, provided it is a first Review.

(Action: Applicant/ Norms Committee)

Case No.35 M/s. Orient Fashion Exports (India) Private Limited, Delhi

F.No. HQRPRCAPPLY00000954AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Request for Fixation of Norms against Advance Authorization No. 0511011252.

Applicant Statement: We wish to inform you that the concern person left the Job who was handling the Mail's for these case etc. Therefore we couldn't received the E-Mail as well as status of such cases with the department. Now, we may humble request to your honor to reconsider our case for the Fixation of Norms. We please to inform you that we have already achieved the 100% EO against the said Authorization. Sir, this mistake happened 1st time and kindly ignore the same. We are sorry for the inconvenience cause to you in this respect.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer to the concerned Norms Committee for the grounds as stated for examination & resolution, provided it is a first Review.

(Action: Applicant/ Norms Committee)

Case No.36 M/s. Jubilant Ingrevia Limited, Uttar Pradesh

F.No. HQRPRCAPPLY00000996AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Advance Authorisations Conversion no norms to Adhoc norms fixed category against Advance Authorization No. 0511016941 dated 19/01/2023.

Applicant Statement: We respectfully submit the following justification for your

Sanjay

kind consideration in terms of Para 2.59 of FTP and Para 2.96 of HBP (2023): 1. Adhoc Norms Ratification: The Adhoc Norms for the export product ?4-(Dimethyl Amino)-Pyridine? were ratified in the name of Jubilant Life Sciences Limited vide ALC Meeting No. 9/82-ALC4/2018 dated 18.09.2018. 2. Applicability of Appendix 4P: As per Public Notice No. 25/2015-2020 dated 14.08.2019, Appendix 4P restricts the use of Adhoc Norms only for other applicants. It does not apply to the same applicant or its lawful successor. This is further supported by the language in Appendix 4P which states: ?Exclusion of items for Advance Authorization on repeat basis by other applicants.? 3. Policy Circular No. 08/2023 dated 27.12.2023: This circular clarifies that valid Adhoc Norms ratified on or after 01.04.2015 are applicable to pending cases filed under the self-declaration scheme on or after 01.04.2015, including those filed prior to the application against which such norms were ratified. And also says that Appendix 4P is applicable for other applicants i.e. not for the same applicants. 4. Validity of Norms: As per Para 4.12(vi) of HBP 2023, norms ratified by any Norms Committee on or after 01.04.2015 shall remain valid up to 31.03.2026. 5. Inadvertent Filing due to lack of clarity as given under PC 8: Due to the absence of the above clarifications at the time of application, we inadvertently filed four Advance Authorizations under the Self-Declaration category instead of under the Adhoc Norms Fixed category. In light of the above, we humbly request your good office to kindly allow the conversion of the following Advance Authorizations from the Self-Declaration category to the Adhoc Norms Fixed category, as we are the same applicant and the norms remain valid: SL No. AA No. Date Export Product 1 0511016941 19-01-2023 4-(Dimethyl Amino)-Pyridine 2 0511023507 30-01-2024 4-(Dimethyl Amino)-Pyridine 3 0511026980 02-08-2024 4-(Dimethyl Amino)-Pyridine 4 0511029723 19-12-2024 4-(Dimethyl Amino)-Pyridine We request the conversion of the Advance Authorisations mentioned above from the Self Declaration basis to the Ad-hoc Norms Fixed/Repeat Basis category. This conversion is essential to facilitate the redemption and closure of these authorisations. The Advance Authorisations listed at Sl. No.1 have already been filed for redemption. The authorisations listed at Sl. No. 2 to 4 will be filed upon completion of the necessary documentation, subject to the acceptance of our request for conversion on merit. We kindly seek your consideration and approval for this conversion to enable timely compliance and closure of the respective authorisations.

Decision: The Committee after discussing the matter on the basis of justification submitted by the applicant, decided to defer the case and seek a detailed report from CLA, New Delhi to take final decision.

(Action: Applicant/ CLA New Delhi)

Case No.37 M/s. GLS Films Industries Private Limited, Gurugram

F.No. HQRPRCAPPLY00000998AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Review of Norms Fixation of Advance Authorization against Advance Authorization No. 0511000901 dated 20/01/2021.

Sanjay

Applicant Statement: We could not submit the reply for norms fixation in time as the concerned staff had left the job, we were unaware of requirement to submit the norms fixation reply. Please note that we have completed our export obligation. Kindly request the Policy Relaxation Committee to allow us to now file the Norms Fixation application for rectification of norms based on completed export.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer to the concerned Norms Committee for the grounds as stated for examination & resolution, provided it is a first Review.

(Action: Applicant/ Norms Committee)

Case No.38 M/s. Sirmaxo Chemicals Pvt. Ltd, Maharashtra

F.No. HQRPRCAPPLY00000944AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Application for Review of norms beyond 12 Months from the date of uploading of decision on DGFT website in respect of Advance Authorization no. 0310821782 dated 20/06/2018.

Applicant Statement: With reference to the above, we wish to state that our 1st application for fixation of Ad-hoc norms under para 4.07 of HBP on self-declared basis was placed in the norms committee meeting No. 6/82-ALC4/2020 dated 13.11.2020 vide Case No. 29/6/82-ALC4/2020 for consideration and it got approved as per details give below under para 4.17 of HBP 2023. Due to Lower wastage issued by Norm's committee for 1 Kgs export quantity the import had been written as 0.098 Kgs instead of 1.02 Kgs which we have asked for. (Meeting decision attached) For same export product we have approved our norms for advance license no. 0310757730 dt. 13.11.2013 in minutes of meeting 06/82-ALC4/2014, in which we have allowed 2% wastage for the same product. (Meeting decision attached) We also wish to state that we have completed entire export obligation within the initial export obligation period. (Statement attached) We are now unable to make review application with respect to this error, the Window on DGFT portal is locked for further amendment. In view of the above as per para 4.17 of HBP 2023, we would like to submit our review application to PRC and request you to open the window to make the application along with required documents. Request you to consider our application of fixation of Ad-hoc norms as applied otherwise we will suffer huge liability by paying custom duty and applicable interest if we regularize our case. We humbly request PRC Committee to advice EGTF team to do the necessary changes on the DGFT portal to open the application window so that we can submit our review application. We wish to emphasize that there is no default on us except the delay in making representation in the stipulated time for which we request honorable committee to condone the delay as it is only the procedural matter. In the light of the above, we humbly request the honorable chairman of the PRC committee and Norms Committee 3 and respective members to accept our request to relax the policy provisions for submission of the Review Application beyond 12 Months from the date of MOM

Published in the interest of export promotion measures.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer to the concerned Norms Committee for the grounds as stated for examination & resolution, provided it is a first Review.

(Action: Applicant/ Norms Committee)

Case No.39 M/s. Opera Global Private Limited, Uttar Pradesh

F.No. HQRPRCAPPLY00000932AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Permission for submission Norms Fixation Application against Advance Authorization No. 0511005205 dated 05/10/2021, 0511004116 dated 13/08/2021, 0511012209 dated 02/05/2022, 0511008640 dated 07/02/2022 and 0511021920 dated 07/11/2023.

Applicant Statement: We have attempted to resubmit the DL replies and Review Applications on the DGFT BO portal; however, the portal is not allowing submissions and displays the message 'Time Expired'. Grounds for Delay in Submission: 1. The above-mentioned Advance Authorisations were issued after the COVID-19 pandemic and Foreign buyer were not stand on his feet due to face huge business losses. 2. During the years 2019-2021, operations were significantly disrupted due to lockdowns and restrictions. 3. Many key import-export personnel left the organization without prior notice during the pandemic. 4. Several cases were handled by agents and due to a lack of proper documentation and follow-up, required submissions to the Norms Committee were delayed. 5. DL Replies have now been prepared, but the system does not permit their submission due to the lapse of the review period. Our Request: We humbly request your kind intervention and approval to allow us to submit our DL replies for Norms Fixation through the BO portal or by any alternate method deemed appropriate. Our export obligations have already been fulfilled, and the redemption applications are pending solely due to the norms approval status. We assure you of our full compliance and prompt response once the portal access or alternate submission is permitted. We kindly request you to consider our genuine case sympathetically and allow us to proceed with the Norms Fixation process so that the EODC can be issued without further delay.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer to the concerned Norms Committee for the grounds as stated for examination & resolution, provided it is a first Review.

(Action: Applicant/ Norms Committee)

Case No.40 M/s. Century Industrial Products Private Limited, West Bengal

Sanjay

F.No. HQRPRCAPPLY00000894AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Review of Approved Norms and condoning Appendix 4J Pre Import condition against Advance Authorization No. 0211001995 dated 21/02/2022.

Applicant Statement: 1. Norms Review: our original authorization missed Natural Rubber input, amended and included but seems RA DGFT forwarded for Norms only original authorization and not added Natural Rubber after amendment. 2. Natural Rubber Imports: This was only our second Advance Authorization, and we were unaware of the policy requirement of pre-import condition on Appendix 4J items. As such we have made the mistake of exporting first in our first two Advance Authorizations. 3. We request Personal Hearing option to be allowed to us as system is not taking click on Yes option.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.41 M/s. K.T.V. Health Food Private Limited, Chennai

F.No. HQRPRCAPPLY00000957AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Clubbing/Revalidation of Authorizations against Advance Authorisation No. 0410166363 dated 13/12/2019 and 0411000192 dated 13/01/2021.

Applicant Statement: The license no. 0410166363 was issued with pre-export condition and we have applied for redemption and revalidation upon completion of exports. However, RA Chennai redeemed the license but did not revalidate the license for imports. Hence the request during the process we have communicated several email requesting them to revalidate before redemption of the license but our requests were not considered. However, in another license no. 0411000192 dated 13.01.2021 we have imported and exported but there is a shortfall of 82.798 mt. the exports made in license no. 0410166363 were 90.799 mt. if we could club both the said licenses it will cover the shortfall over and above the required quantity and both the licenses would get redeemed and hence revalidation for license no. 0410166363 will not be required. We will not claim revalidation for the remaining quantity in license no. 0410166363.

Decision: The Committee after discussing the matter on the basis of justification submitted by the applicant, decided to defer the case and seek a detailed report from RA, Chennai to take final decision.

(Action: Applicant/ RA Chennai)

Case No.42 M/s. Zeta Biosystem Private Limited, Bengaluru

F.No. HQRPRCAPPLY00000961AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Clubbing of Authorizations against Advance Authorization No. 0710117046 dated 22.09.2020 and 0710117086 dated 01.10.2020.

Applicant Statement: We would like to brief the issue in detail that we had one export order against which we had to import the various raw materials from different vendors with different mode of transport like sea and air cargo. Therefore, we have applied for two licenses for transport of Goods via Air and transport of goods via Sea by giving the one export details in both the licenses and procured the goods for manufacturing of final product. Prayer: We humbly request your good self to: Direct RA Bangalore to consider the import value of both Advance Authorisations as one, against the exports made, and to issue the EODC accordingly after clubbing both the licenses.

Decision: The Committee after discussing the matter on the basis of justification submitted by the applicant, decided to defer the case and seek a detailed report from RA, Bengaluru to take final decision.

(Action: Applicant/ RA Bengaluru)

Case No.43 M/s. BMD Venture Private Limited, Rajasthan

F.No. HQRPRCAPPLY00000926AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Closure of Authorizations against Advance Authorisation No. 1310049690 dated 01/10/2020.

Applicant Statement: We have applied for Advance License no. 1310049690 dt. 01.10.2020 under Para 4.07 for export of item INDIAN PERFUMED INCENSE STICKS. Further the case was rejected by Norms Committee due to not Nexus between Import and Export items in the absence of full technical specifications Since we have completed 100% Export obligation (Form 4F for redemption attached).So we humbly request the PRC kindly allow us to reconsider our case once again. for redemption of advance licence

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer to the concerned Norms Committee for the grounds as stated for examination & resolution, provided it is a first Review.

(Action: Applicant/ Norms Committee)

Case No.44 M/s. BMD Venture Private Limited, Rajasthan

F.No. HQRPRCAPPLY00000922AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Closure of Authorizations against Advance Authorisation No. 1310049470 dated 11/12/2019.

Applicant Statement: We have applied for Advance License no. 1310049470 dt.11.12.2019 under Para 4.07 for export of item INDIAN PERFUMED INCENSE STICKS Further the case was rejected by Norms Committee due to not given any specification of Raw Incense Sticks and Export items (Nexus between Import and Export items) in the absence of full technical specifications. Since we have completed 100% Export obligation (Form 4F for redemption attached).So we humbly request the PRC kindly allow us to reconsider our case once again for redemption of advance licence.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer to the concerned Norms Committee for the grounds as stated for examination & resolution, provided it is a first Review.

(Action: Applicant/ Norms Committee)

Case No.45 M/s. Shree Bankey Behari Lal Aromatics, Uttar Pradesh

F.No. HQRPRCAPPLY00000933AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Closure of Authorizations against Advance Authorisation No. 0510397715 dated 25/02/2016.

Applicant Statement: We had been export in our product Carvacrol under advance license. We have obtained many advance licenses which have been redeem and file has been closed. However, in one advance license no. 0510397715 dt. 25.02.2016. the redemption are still pending. In this particular license the export obligation has been completed in respect of quantity and value both. The problem in this advance license is that we had made one export on the basis of file number 05/24/040/00437/AM16/ dt. 07.12.2015 but the advance license was not physically obtained due to the following reason ? 1. The application was made claiming 2.80 kgs import for 1 kg of export product that is carvacrol. During this period, we have improved our manufacturing process and the quantity required was reduced to 2.14 kgs instead of 2.80 kg applied in earlier application. Due to this we had made another application for advance license claiming input as 2.14 kgs for output 1 kgs export product carvacrol. 2. Due to change in requirement of inputs we have not physically obtained the advance license against our application number 05/24/040/00437/AM16/ dt. 07.12.2015 However one consignment ware exported under this license. 3. The Joint DGFT is not closing our license stating that there is no provision in policy for clubbing of license with file number. 4. We have already exported full quantity of export which include one export of carvacrol made against our advance license application file no. 05/24/040/00437/AM16/ dt. 07.12.2015 Further at a latest stage we requested for issuance of advance license against our

Sanjay

earlier application so that the condition of clubbing of licenses is made. This request has been denied by the joint DGFT. 5. We would like to informing that the input norms availed by us in this exports is 2.14 kgs instead of 2.80 applied in our original application. We now request you to please accept the clubbing of file with advance license and closed our license.

Decision: The Committee after discussing the matter on the basis of justification submitted by the applicant, decided to defer the case and refer the case to Policy-4 for further examination.

(Action: Applicant/ Policy-4 Division)

Case No.46 M/s. Servo Packaging Limited, Kolkata

F.No. HQRPRCAPPLY00000836AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Closure of Authorizations against Advance Authorization No. 2510004405 dated 06/08/2015.

Applicant Statement: Norms was fixed of the above mentioned licence number in meeting No. 6/83-ALC1/2016 DT 22.06.2016 in which it was decided that we have to submit Central Excise certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purpose. (Minutes copy attached) We have approached the concerned GST council for consumption certificate as after GST Excise has been merged to GST. But they have rejected our request (copy enclosed) Our Export obligation was completed on 31.12.2015, and we have submitted the EODC application to Puducherry on 28.08.2018 (copy attached) RA Hope you will understand the hardship which we are facing and Customs is continuously approaching for submitting the EODC certificate. We request you to kindly consider CE certified consumption certificate which is submitted earlier.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer to the concerned Norms Committee for the grounds as stated for examination & resolution.

(Action: Applicant/ Norms Committee)

Case No.47 M/s. Flash Forge Private Limited, Visakhapatanam

F.No. HQRPRCAPPLY00012177AM25

Meeting No.10AM26 held on 26.08.2025

Subject: Closure of Authorizations against Advance Authorization No. 2610011219 dated 21/05/2012.

This is a defer case of PRC Meeting No.23AM25 held on 31.12.2024 & 14.01.2025 (Case No.47) and Committee decided to refer the case to PC-4 Division to take up

Sanjay

the matter with Department of Revenue on file. After obtaining a detailed report PC-4 Division, case would be brought back to PRC for a decision.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. Request for Consideration Under the Amnesty Scheme Reference: Advance Authorization No. 2610011219 Dated 21.05.2012. Sir, I am writing regarding our Advance Authorization No. 2610011219, issued on May 21, 2012, for supplying pipe fittings to Larsen & Toubro under the duty-free scheme. We faced several challenges in meeting our export obligations due to design changes from our customer. Despite submitting the required documentation in February 2016 and following up with DGFT officials in Visakhapatnam, we could not fulfill the EODC requirements in a timely manner. In 2021, we applied under the Amnesty Scheme but, due to unclear payment guidelines, we missed the payment deadline. We paid the required duty and interest as soon as we learned of the requirement and submitted the documents to DGFT. Now that the Amnesty Scheme is closed, we kindly request your assistance in considering our EODC case. Your support in facilitating this with the DGFT would be greatly appreciated.

Comments of EPCG were also seen.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.48 M/s. Johnson Controls India Private Limited, Pune

F.No. HQRPRCAPPLY00000972AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Closure of Authorizations against Advance Authorization No. 3111001641, 3111001642, 3111001687, 3111001816, 3111001883, 3111002066.

Applicant Statement: REDEMPTION OF ADVANCE LICENSES TAKEN FOR DEEMED EXPORT. Ref.: File No.: 31AX04000156AM23; Advance License No.: 3111001641. File No.: 31AX04000155AM23; Advance License No.: 3111001642. File No.: 31AX04000273AM23; Advance License No.: 3111001683. File No.: 31AE04000175AM25; Advance License No.: 3111001687. File No.: 31AX04000229AM23; Advance License No.: 3111001816. File No.: 31AX04000361AM23; Advance License No.: 3111002066. With reference to the above subject, we would like to state as follows : We, Johnson Control India Pvt. Ltd. Pune (JCI) are manufacturer of Water-Cooled Screw Chillers. JCI obtained various advance authorizations from DGFT Pune against the deemed export orders and completed the export obligations timely. JCI submitted the application for redemption of the said advance authorizations to DGFT Pune with all relevant documents including Import Export statements, appendix 4H, Part H, net contain certificate duly certified by Chartered Engineer, Supply invoice, etc. DGFT Pune

Sanjay

raised the deficiency for all these licenses stating that the exempted material used in resultant product are not explicitly mentioned on the tax/supply invoice as per Para 4.12 of FTP. We would like to highlight that the tax/supply invoice issued to our customer is duly acknowledged (stamped & signed) by customer confirming that they have received the resultant material at their end. However we have missed to mention the list of exempted material on the tax invoice. We have already submitted the Net contain certificate issued by independent chartered engineer after verifying the import bill of entry cleared under the specific advance authorisation, Goods Receipt entry made at our factory on receipt of imported goods against the said licence, Indents received from production against the specific sales order, Delivery Challan issued against the sales order and final tax invoice issued to customer. This confirms that the imported input received under specific licence are used for the manufacturing of resultant product supplied. We have utilized the duty-free goods for manufacturing of supplies made against specific advance licence and have not violated any Policy conditions or misused the Advance Authorization scheme. Further, we have also received the full payment against this supply and customer has obtained the installation certificates against our supply for their EPCG licence compliance. We enclose the copies of supporting documents of one advance authorization i.e. 3111001816 case for your ready reference. We most humbly request your good-self to please consider our case in the next PRC meeting and give us relaxation to submit the tax invoice without exempted material used in resultant product.

Decision: The Committee after discussing the matter on the basis of justification submitted by the applicant, decided to defer the case and refer the case to Policy-6 for further examination.

(Action: Applicant/ Policy-6 Division)

Case No.49 M/s. Veeshna Polypack Private Limited, Gujarat

F.No. HQRPRCAPPLY00000979AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Closure of Authorizations against Advance Authorization No. 0811009563 dated 06/10/2023.

Applicant Statement: We are unable to file the EODC/closure application for Advance Authorization No. 0811009563 dated 06.10.2023 due to a technical discrepancy in the Unit of Measurement (UOM) on the DGFT portal. At the time of applying for the license, the UOM was correctly entered as KILOGRAMS (KGS). However, upon issuance, the UOM was erroneously reflected as "KILOGRAMS ACTIVITY" (KGA), likely due to a system-related error. Consequently, a mismatch has occurred between the UOM in the license and that shown in the shipping bills. Despite raising the issue with the DGFT technical team through ticket no. 202504338798 dated 04.04.2025, and following up via email and phone, the issue remains unresolved. We therefore request your good office to kindly permit submission of the closure application with both UOMs KGS and KGA, as both effectively denote the same unit and the export obligation has been duly fulfilled.

Separate letter is attached briefing the above matter along with evidence.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allow submission of manual documents for closure of Advance Authorization No. 0811009563 dated 06/10/2023. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Ahmedabad)

Case No.50 M/s. Unilever Industries Private Limited, Mumbai

F.No. HQRPRCAPPLY00000871AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Waiver of the condition of submitting the consumption certificate from central excise as per Norms decision against Advance Authorization No. 0310807511 dated 31/08/2016.

This is a defer case of PRC Meeting No.25AM25 held on 19.02.2025 (Case No.19) wherein Committee decided to refer the case to PC-3 for their comments.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. We have taken all the reasonable efforts to get the Certificate of consumption duly certified from Central Excise prior to June 2017 and post June 2017 from GST Authorities but they have verbally declined to issue any such certificate. The RLA, Mumbai, is not in a position to redeem our case due to the decision of the Norms Committee to produce "Central Excise certified consumption data to the RA at the time of redemption. In view of this we request to accept consumption certificate duly certified by Chartered Accountant to this effect as export obligation has been completed by us in value and quantity terms.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer to the concerned Norms Committee for the grounds as stated for examination & resolution.

(Action: Applicant/ Norms committee)

Case No. 51 M/s. Maxmed Life Sciences Private Limited, New Delhi

F.No. HQRPRCAPPLY00000752AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Waiver of Procedural requirement as per HBP against Advance Authorization No. 0511003185 dated 17/06/2021.

This is a review case of PRC Meeting No.26AM25 held on 25.02.2025 & 27.02.2025 (Case No.44) wherein Committee had rejected the case.

Applicant Statement: We have been issued an Adv Auth. no.05511003185 on 17/06/2021 further extended till 17/12/2023. We have exported through third party named Chandrabhagat Pharma Limited, Matunga, Mumbai vide shipping bill no.4974516 & 6495456. The name of our company is mentioned as the manufacturer but unfortunately missed to mention the Adv. Auth. No 0511003185. We request your goodself to allow us for the endorsement of Adv auth. no in the above mentioned shipping bill to consider for export obligation and redemption of license.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.52 M/s. Century Industrial Products Private Limited, Kolkata

F.No. HQRPRCAPPLY00000883AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Waiver of Pre import condition of 4J item Natural Rubber against Advance Authorization No. 0210209877 dated 19/05/2020.

Applicant Statement: The first two Advance Authorizations, ignorance of pre import condition of 4J item Natural Rubber. In First Authorization no. 0210209877, zero duty was applicable as imports were from Bangladesh, Bill of Entry attached. Exports were just 67 days earlier than Imports. Hence, request to waive pre import for condition for this authorization. All our authorizations after first two, have met pre import condition.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.53 M/s. Hindustan Unilever Limited, Mumbai

F.No. HQRPRCAPPLY00000873AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Waiver of the condition of submitting the consumption certificate from central excise as per Norms decision against Advance Authorization No. 0310806320 dated 15/07/2016.

Applicant Statement: We have taken all the reasonable efforts to get the

Sanjay

Certificate of consumption duly certified from Central Excise prior to June 2017 and post June 2017 from GST Authorities but they have verbally declined to issue any such certificate. The RLA, Mumbai, is not in a position to redeem our case due to the decision of the Norms Committee to produce "Central Excise certified consumption data to the RA at the time of redemption. In view of this we request to accept consumption certificate duly certified by Chartered Accountant to this effect as export obligation has been completed by us in value and quantity terms.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer to the concerned Norms Committee for the grounds as stated for examination & resolution.

(Action: Applicant/ Norms Committee)

Case No.54 M/s. Honour Lab Limited, Telangana

F.No. HQRPRCAPPLY00000966AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Waiver of Procedural requirement as per HBP against Advance Authorization No. 0910067129 dated 04/02/2019.

Applicant Statement: In covid pandemic time our employees who were looking after exports & Imports and consumption of raw materials were left without any intimation. Hence, we could not apply for modification/enhancement of norms within the prescribed time period of the Policy. Hence, we request you to condonation the delay in submission of a request for modification/enhancement of norms approved for the above Authorization.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer to the concerned Norms Committee for the grounds as stated for examination & resolution, provided it is a first Review.

(Action: Applicant/ Norms Committee)

Case No.55 M/s. Honour Lab Limited, Telangana

F.No. HQRPRCAPPLY00000965AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Waiver of Procedural requirement as per HBP against Advance Authorization No. 0910066835 dated 13/11/2018.

Applicant Statement: In covid pandemic time our employees who were looking after exports & Imports and consumption of raw materials were left without any intimation. Hence, we could not apply for modification/enhancement of norms within the prescribed time period of the Policy. Hence, we request you to condonation the delay in submission of a request for modification/enhancement of

Sanjay

norms approved for the above Authorization.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer to the concerned Norms Committee for the grounds as stated for examination & resolution, provided it is a first Review.

(Action: Applicant/ Norms Committee)

Case No.56 M/s. Larsen and Toubro Limited, Mumbai

F.No. HQRPRCAPPLY00000826AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Allow Supplementary MEIS Claims at Enhanced Rates for Project Exports Executed During the period 01.11.2017 to 27.06.2018.

Applicant Statement: (1) The MEIS entitlement rates for Project Exports were enhanced w.e.f 01/11/2017, vide Public Notice No. 44/2015-2000 dt. 05/12/2017. (2)However, The mechanism for additional MEIS claims were notified only on 05/08/2019, vide Trade Notice No. 28 /2019-20 dt. 05/08/2019. (3) Therefore, there was a genuine hardship faced by us for submitting our Supplementary applications in respect of the eligible exports during the period 01/11/2017 to 05/08/2019.

Decision: The Committee after discussing the matter on the basis of justification submitted by the applicant, decided to defer the case and refer the case to Policy-3 for further examination.

(Action: Applicant/ Policy-3 Division)

Case No.57 M/s. HLL Lifecare Limited, Trivandrum, Kerala

F.No. HQRPRCAPPLY00002583AM23

Meeting No.10AM26 held on 26.08.2025

Subject: Revalidation of Scrip against MEIS Scrip No. 5319008038 dated 02/04/2019, 5319007238 dated 04/10/2018.

This is a defer case of PRC Meeting No.13AM23 held on 01.09.2022 (Case No.13) wherein Committee decided to refer the matter to PC-3 Division for its examination and resolution.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. The applicant stated that they are 55 years old Government of India Enterprises under the Ministry of Health and Family Welfare and exported world wide range of contraceptive products. They have obtained the MEIS Authorization No.5319008038 dated 02.04.2019 and 5319007238 dated 04.10.2018 from RA, Trivandrum and they have rejected authorizations by mentioning that the values against some shipping bills (6 + 10 = 16 S/Bills) have not been fully achieved. Certain issues with their buyers have resulted in a delay in

Sanjay

getting the payment. They tried to submit the application after receiving the payment confirmation from their Bank and a message popped up stating that these shipping bills are lied with another file. They have registered a complaint to RA helpdesk to release these shipping bills and also submitted a detailed letter to RA, Cochin to issue the reactivation letter to claim further. However, they have been informed that they need to approach DGFT PRC for further action. Hence, they are requesting for revalidation of above mentioned 2 MEIS scrips.
Comments of PC-3 Division were also seen.

Decision: The Committee after discussing the matter on the basis of justification submitted by the applicant, decided to defer the case and seek a detailed report from Policy-3 to take final decision.

(Action: Applicant/ Policy-3 Division)

Case No.58 M/s. Maika Metals Private Limited, Chennai

F.No. HQRPRCAPPLY00000780AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 0430013368 dated 14/02/2014.

Applicant Statement: We would like to bring to your kind attention that our production operations were severely disrupted due to the unprecedented impact of the covid-19 pandemic. Despite the challenges, our marketing team continued their efforts to explore new markets and successfully initiated supplies to SEZ units. In view of the progress made and with the momentum now building, we are confident that we can fulfill the stipulated export obligation, provided we are granted an extension of two years. This additional time will enable us to complete the exports as per the norms of the scheme. We humbly request your kind consideration for granting the extension under the relevant provisions.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 0430013368 dated 14.02.2014 for a further period up to 14.02.2026 subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Chennai)

Case No.59 M/s. Vallabhbhai Dharamshibhai Sachapra, Gujarat

F.No. HQRPRCAPPLY00000938AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 5230011844 dated 30/05/2013.

Sanjay

Applicant Statement: We had submitted above two requests to EPCG Committee in DGFT for EOP beyond 29.11.2020 upto 31.12.2025 for fulfillment of export obligation and regularisation of EPCG machinery shifted within Surat but same has been rejected by EPCG Committee in its Meeting No 3 held on 24.6.2025 as Case No 17 on grounds that we have not submitted justified reasons and we shall approach the PRC in DGFT under Para 2.59 of FTP. (B) We are submitting the justified reasons for these request that due to our first exports and unawareness unfortunately the Shipping Bill was filed as FREE SHIPPING BILL fulfilling 100% EO and the same are not acceptable for fulfillment of Specific EO by RA, Surat. E. (C) We have sufficient export orders and will be able to complete entire Specific EO for US$ 33,643 within 6 months from date of endorsement by RA Surat say upto 31.12.2025. (D). The second request is for regularization of EPCG machinery installed at new location within Surat and CE installation Certificates for all EPCG Machinery imported in October 2013 were installed within October 2013 and CE Installation certificates also obtained within October 2013. (E) All the EPCG was shifted from original location of 101-102 Snehmudra Society, Kapodra Char Rasta, Varachha Road, Surat to NEW LOCATION AT Sy-14, A-1, Pl-5, A-2, A, C, C, 5- B1, 3 rd Floor, Kapadivya Compound, Varachha Road, Nr, Mi8ni Bazar, Surat in June 2016 and CE Installation Certificate was also obtained in October 2019. (F) The Installation Certificate has already been submitted to RA, Suart. (G) The Policy Relaxation Committee is requested to kindly consider our request for EOP Extension upto 31.12.2025 and (ii) shifting of entire EPCG machinery from one location to other new location within Surat in Relaxation of Policy Provisions.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 5230011844 dated 30.05.2013 for a further period up to 31.12.2025 subject to payment of composition fees as per policy provisions. RA may take a decision on the request of shifting of entire EPCG machinery from one location to other within Surat. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Surat)

Case No.60 M/s. Early Bird Exports Private Limited, Mumbai

F.No. HQRPRCAPPLY00000886AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Request for reduction in AEO against EPCG Authorization No. 0330045730 dated 22/11/2016 and 0330045406 dated 29/09/2016.

Applicant Statement: We have been issued the above referred EPCG Licenses in the year 2016 and in our EPCG licenses, there is average exports imposed by you which is Rs. 19,36,11,834.66 based on our past three years exports of AM14, AM15 & AM16 that comes to Rs. 58,08,35,503.98 We are enclosing herewith the statement of exports of past three years with the buyer?s name where you will find

Sanjay

that we have been exported complete 58 cr to only one single party and their sister concern. We are also enclosing copies of their yearly agreement. We want to bring to your notice that the said buyer has suddenly dropped their business and after 2018 their business slowed down and from 2020 it reduced further. We were dedicated suppliers to this company and 80-85% our capacity was captured by them. We did not have any other major buyers besides this company, either Local or in Exports, and the future looked like we would be expanding with them. Here we want to bring to your notice that the said company went through various changes and then suddenly reduced their business with us. After 2018 their business slowed down drastically with us, we had to turn to other local and smaller export buyers to use up our capacity. Exports suffered drastically. As you can see our exports have plunged and we are still struggling to find new buyers since 2018. But we had already planned for expansion of our organisation for which we had brought new machineries under EPCG Scheme. We had fulfilled the specific exports by exporting our product to other buyers but could not maintain the average as the new buyers orders was not to the extent of huge orders given by our earlier buyer. We therefore request you to kindly allow us relaxation of policy and give 50% relief in average obligation so that we can close the case by giving exports up to 2017-18 We are giving our year wise export details as under for your reference to show how our export performance declined due to above impact: YEAR TOTAL USD YEARLY TOTAL INR YEARLY 2014-15 3,339,664 202,976,254 2015-16 2,993,732 192,361,615 2016-17 1,693,753 112,539,174 2017-18 2,057,759 131,083,981 We are a regular manufacturer exporter and 50% female oriented unit having 80-85 workers in the company and if the said relaxation is not allowed the unit may not survive since paying duty + interest will be a huge penalty for us even fulfilling the export obligation. Sir, you are requested to kindly look in to our appeal and reduce the AEO to close our long pending EPCG Licenses.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.61 M/s. Askar Microns Private Limited, Mysore

F.No. HQRPRCAPPLY00000904AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 0730002454 dated 13/01/2005.

Applicant Statement: 1. To Revise Annual Average to 0/- (From INR 40,24,650/- to Zero) .2. Request To consider E.O. Period from the Date of Installation (Instead from Date of Licence) 3. Request for First Two Years Extension in the Export Obligation Period - 9th & 10th Year 4. To Consider Manual BRC's instead of E

BRC We attached the covering letter.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 0730002454 dated 13.01.2005 for a further period up to 13.01.2015 for regularization purpose subject to payment of composition fees as per policy provisions. Committee also allowed acceptance of manual BRC instead of eBRC. However, request for consideration of EO period from the date of installation has not been allowed. Regarding revision in Average Export Obligation, RA has to examine. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Bengaluru)

Case No.62 M/s. Askar Microns Private Limited, Mysore

F.No. HQRPRCAPPLY00000821AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Condonation of Block-wise EO Fulfillment against EPCG Authorization No. 0730003345 dated 03/10/2005.

Applicant Statement: 1. Block-wise extension of EPCG lic 2. Addition of alternate products for the purpose of considering export obligation 3. request to consider the shipping bills which were assessed under other EPCG Lic no 0730002454 dt 13.01.2025 to the said EPCG lic no 0730003345 dt: 03.10.2005 4. Mismatch in address provided in installation certificate and lic copy 5. to consider manual BRC's instead of Ebrc.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and condone delay in approaching RA for Block EOP extension subject to payment of composition fee, accept the installation certificate issued by CE against the EPCG Authorization No. 0730003345 dated 03.10.2005. Committee also allowed manual BRC instead of e-BRC. However, request for consideration of Shipping Bills assessed under other EPCG License EO has not been allowed. Regarding consideration of addition of alternate products for Export Obligation, RA to examine and take decision. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.
(Action: Applicant/ RA Bengaluru)

Case No.63 M/s. Askar Microns Private Limited, Mysore

F.No. HQRPRCAPPLY00000840AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Extension of I block EO Period against EPCG Authorization No.

0730002719 dated 23/03/2005.

Applicant Statement: 1. To Revise Annual Average to 0/- (INR 40,24,650/- to Zero) 2. Request to extend the Export Obligation Period to 12 Years 3. EO value fulfillment in USD 4. Calculation of EO Period 5.Addition of alternate Products for the purpose of considering Export Obligation 6. Mismatch in Address provided in Installation Certificate and License Copy 7. To Consider Manual BRC?s instead of E BRC

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed Extension of EOP till 23.03.2017 subject to payment of composition fee, acceptance of manual BRC instead of e-BRC against the EPCG Authorization No. 0730002719 dated 23.03.2005. However, request for consideration of Shipping Bills assessed under other EPCG License EO has not been allowed. Regarding consideration of addition of alternate products for Export Obligation and request for revision in Average Export Obligation, RA to examine and take decision. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Bengaluru)

Case No.64 M/s. Barflex Polyfilms Limited, New Delhi

F.No. HQREPCGPRAPP00001378AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Third Party Exports against EPCG Authorization No. 0530144805 dated 16/10/2007.

Applicant Statement: We have made 12 export of 3rd party shipment pertain to period 25.07.2014 to 21.02.2015 wherein under para 5.10(d) of HBP (15-20) read with PC no. 3 dt. 02.06.15. We already submitted Customs attested original certificate of Nasik Customs. For more information we attach request letter. Pls. accept these documents under P R so that RLA may redeem our license.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.65 M/s. Parth Fashion, Surat

F.No. HQRPRCAPPLY00000936AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 5230019757 dated 25/02/2016.

Applicant Statement: We are unable to do export in given time period due to some financial reason, now we want to complete our export obligation, so please allow us to do further export. So please approved our PRC application because till date our export obligation pending we will take extension as per committee guidance and complete our EODC & export obligation.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 5230019757 dated 25.02.2016 for a further period up to 10.05.2026 subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Surat)

Case No.66 M/s. Allflex Plastic Llp, Kolkata

F.No. HQRPRCAPPLY00000939AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 0230010622 dated 01/09/2015.

Applicant Statement: EPCG no. 0230010622, Date 01/09/2015, issued from RA Kolkata File No.02EBEPC03991AM25,We most respectfully submit our request for an extension of the Export Obligation Period (EOP) under the above-mentioned EPCG Authorisation. The current EOP expired on 01/02/2025, and we hereby request an extension of four (4) months, i.e., till 31/05/2025, only for the purpose of EODC/Redemption. Due to unforeseen circumstances and factors beyond our control, we were unable to fulfill the complete export obligation within the valid EOP. However, we have now fulfilled the required export obligation under the EPCG within 31/05/2025. In view of the above and considering the genuine hardship faced by us, we humbly request your kind consideration for granting the requested for EOP extension. Please find enclosed the Shipping Bill-wise details of all exports made under the EPCG, duly certified by our Chartered Accountant. We once again request your kind consideration of this request only for EODC/Redemption purpose.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 0230010622 dated 01.09.2015 for a further period up to 31.05.2025 for redemption purpose subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

Sanjay

(Action: Applicant/ RA Kolkata)

Case No.67 M/s. Tegan Texofab Private Limited, Surat

F.No. HQRPRCAPPLY00000801AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 5230016887 dated 26/05/2015.

Applicant Statement: We are unable to do export in given time period due to instability of finance, now we want to complete our export obligation , so please allow us to do further export. So please approved our PRC application because till date our export obligation pending we will take extension as per committee guidance and complete our EODC & export obligation.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 5230016887 dated 26.05.2015 for a further period of 1 year from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Surat)

Case No.68 M/s. Gokul Enterprise, Gujarat

F.No. HQRPRCAPPLY00000906AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 5230008401 dated 10/03/2011.

Applicant Statement: We are submitting the following justification for seeking relaxation. We had submitted our application for grant of EOP extension by 1 year from the date of endorsement, but our application was not considered as per our request in the EPCG committee held on 02.06.2025 case no.14. It seems we could not explain our request clearly. We have already exported goods worth USD 83000/- and balance goods worth USD 2,68,320.91 LAKHS has to be exported to complete our EO. We request you to grant us minimum 1 year from the date of endorsement so that we can complete our EO. We failed to fulfill our export obligation because of two very specific reasons:- 1. Due to Co-vid19, all the market was hampered, we lost more than 3 years i.e. from march 2020 to December 2022. All our manufacturing efforts came to halt because of exodus of labour to their native places. We could garner the migrant labourers exactly in January 2022 and

Sanjay

started again. It is not, that we did not manufacture in these two years. But these were only for local market and not for export market because expert labourers were not there. 2. 2nd reasons is the issuance of Policy Circular no. 22/29.03.2019 due to which our 3rd party exports worth crores of Rupees were transformed to Lakhs of Rupees - the reason being only Job work value to be calculated. Because of the above two reasons, we request you to grant us a minimum of 1 year from the date of endorsement to fulfill our export obligation. During the closure of two years the machines became rusted and had to be refurbished which also took quite some time. Even the addition of PN No. 53 the validity is such that we will not able to produce and ship the goods. We need at least 1 year from the date of endorsement of EOP extension. Since the markets have revived we are confident of fulfilling our export obligation, hence request you to grant us overall EOP extension for 1 year from the date of endorsement.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.69 M/s. Sri Vigneshwara Enterprises, Bangalore

F.No. HQRPRCAPPLY00000770AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 0730011493 dated 31/07/2012 and condone the delay in submission of installation certificate.

Applicant Statement: This is with respect to the above mentioned EPCG Authorization details, we wish to inform you that the above mentioned EPCG Authorization obtained from RA Bangalore, we have completed the export obligation by obtaining third party order and managed to complete the exports to the extent of 82%. Due to COVID 19 LOCK DOWN had affected the exports and the balance export order was cancelled. Hence, the balance 18% exports obligation could not be completed. Even though the policy was facilitated to extend the EOP for fulfillment of balance export obligation, due to lack of procedure knowledge, we could not even be applied for EOP extension with in the validity. Upon approaching the RA, concerned officers are given the knowledge that there was enough time to apply for EOP extension but same was not availed. Now, we have received Third Party Exports Order from M/s Prominent Machine Tools, No 60 & 61, 10th A Cross, Balaji Nagar, Peenya Indl Area, Thigalarapalya, Bengaluru 560058. With which we can complete the export obligation. We hereby enclose Purchase Order issued by Third Party Exporter. In light of the above, we humbly pray the honorable chairman of the committee and respected members to accept our prayer and condone the delay in submission of EOP Extension and to grant us EOP Extension for another 6 months from the date of condonation from the

Sanjay

committee. As put forward above, due to lack of procedure knowledge, even we could not submit the installation certificate in time and hence, pray the honorable chairman and other members of the committee to condone the delay in submission of installation certificate with applicable payment of penalty. Kindly do the needful and oblige.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 0730011493 dated 31.07.2012 for a further period up to 31.01.2026 subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Bengaluru)

Case No.70 M/s. JJF Castings Limited, Gurugram

F.No. HQREPCGPRAPP00001414AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 0530166484 dated 08/12/2015.

Applicant Statement: The main reason of non-fulfillment of export obligation within time allowed is that of Chinese alloy wheels which are cheaper compared to Indian manufactured products, leading to delay in getting adequate and/or profitable export orders of the product. The same can be verified with the Notification of Directorate General of Trade Remedies (DGTR) i.e. ?Final Findings? dated 6.01.2024 (Case No. ADD (SSR)-07/2023) on the subject - Sunset review of anti-dumping duty imposed on imports of ?Aluminium Alloy Road Wheel? originating in or exported from China PR. The goods produced by the Applicant are like articles to the products which were subject matter of sunset review by DGTR. In para 23, the name of Applicant is mentioned as manufacturer / producer of subject goods under sunset review. The Final Findings dated 6.01.2024 is enclosed as Annexure-1. The reasons which also contributed to delay in receipt of export orders include force majeure situations such as covid-19 pandemic disruptions, economic downturn or market disruptions affecting exports. Further, Ukraine-Russia war and other global tensions also led to significant reductions in export orders. These issues have adversely affected international trade leading to non-fulfillment of export obligations by us.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 0530166484 dated 08.12.2015 for a further period up to 08.06.2027 subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA New Delhi)

Sanjay

Case No.71 M/s. Nishita Import and Export, Surat

F.No. HQRPRCAPPLY00000839AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 523018650 dated 13/11/2015.

Applicant Statement: We are writing to request an extension of our EPCG license NO 523018650, which could not be fulfilled within the valid period due to unforeseen financial constraints faced by our company. Due to severe financial difficulties, our company was unable to fulfill the export obligations within the stipulated timeframe. Despite our best efforts, we faced significant challenges that hindered our ability to export as planned. We kindly request the PRC to consider our application for an extension of the EPCG license(s), allowing us to fulfill our export obligations and maintain the benefits availed under the EPCG scheme.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 523018650 dated 13.11.2015 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Surat)

Case No.72 M/s. S 2 Creation, Gujarat

F.No. HQRPRCAPPLY00000968AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 5230013178 dated 07/01/2014.

Applicant Statement: With reference to the above, we would like to inform you that we have imported 210 NOS brand new Beams for fully fashioned high speed knitting machine vide the EPCG licence from Additional DGFT, Surat. The said license was valid till 07.01.2020. We imported the capital goods under EPCG on 28.01.2014 considering very good export market. It took us some months to install the machinery and make it ready to weave. It took some more months to create perfect sample to the satisfaction of our overseas buyers, which were to be exported through a 3rd party exporter. The samples were accepted and we were about to manufacture on a large scale when lightning struck the market in the form of demonetization. The markets came to a standstill. It took a few months for the market to revive. During this time all our export orders were cancelled. We started to sell in the local market praying for the export markets to revive. The markets

Sanjay

were just limping back when again the markets were upset by imposition of GST on 01.07.2017. This impacts of GST shutdown the markets for about 6 months with the traders protesting throughout India. This time gap of revival and up-setting of markets starting from 2016 to 2022 due to various reasons like demonetization, GST and then Covid and imposition of Policy Circular no. 22/29.03.2019 due to which our 3rd party exports could not take off. Because of the above reasons, we request you to grant us a minimum of 1 YEAR from the date of endorsement to fulfill our export obligation. Even the addition of PN No. 53 the validity is such that we will not able to produce and ship the goods. We need at least 1year from the date of endorsement of EOP extension.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 5230013178 dated 07.01.2014 for a further period of 1 year from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Surat)

Case No.73 M/s. S 2 Creation, Gujarat

F.No. HQRPRCAPPLY00000990AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 5230015037 dated 09/09/2014.

Applicant Statement: With reference to the above, we would like to inform you that we have imported 1 set FULLY FASHIONED KNITTING MACHINE vide the EPCG licence from Additional DGFT, Surat. The said license was valid till 09.09.2020. We imported the capital goods under EPCG on 16.09.2014 considering very good export market. It took us some months to install the machinery and make it ready to weave. It took some more months to create perfect sample to the satisfaction of our overseas buyers, which were to be exported through a 3rd party exporter. The samples were accepted and we were about to manufacture on a large scale when lightning struck the market in the form of demonetization. The markets came to a standstill. It took a few months for the market to revive. During this time all our export orders were cancelled. We started to sell in the local market praying for the export markets to revive. The markets were just limping back when again the markets were upset by imposition of GST on 01.07.2017. This impacts of GST shutdown the markets for about 6 months with the traders protesting throughout India. This time gap of revival and up-setting of markets starting from 2016 to 2022 due to various reasons like demonetization, GST and then Covid and imposition of Policy Circular no. 22/29.03.2019 due to which our 3rd party exports could not take off. Because of the above reasons, we request you to grant us a minimum of 1 YEAR from the date of endorsement to fulfill our export obligation. Even the addition of PN No. 53 the validity is such that we will not able to produce and ship the goods. We need at least 1year from the

date of endorsement of EOP extension.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 5230015037 dated 09.09.2014 for a further period of 1 year from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Surat)

Case No.74 M/s. Walia Auto Ancillaries Private Limited, Pune

F.No. HQRPRCAPPLY00000949AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 3130004086 dated 19/06/2009.

Applicant Statement: REQUEST FOR GRANT OF EOP EXTENSION UPTO 11 YEAR AND 5 MONTHS FOR REGULARISATION OF EXPORTS ALREADY COMPLETED AGAINST 5% DUTY EPCG AUTH NO 3130004086 dated 19.6.2009: (A) We have earlier been granted EOP extension up to 9 years by the Policy Relaxation Committee in its Meeting No. 4 of AM-23 held on 3 Jun 2022 as case No. 22 (B) We could fulfil 51.37% Specific EO up to 19.6.2018 (C) We have now fulfilled total Specific EO for 100% up to 11.11.2020. (D) The EPCG Committee in its Meeting No 2 held on 22.5.2025 as case no 64 has not allowed EOP Extension for regularisation of 100% Specific EO already completed (E) The main reasons for non-fulfillment of EOP within earlier extended EOP are that the export product of Automobile Spares and Turned Parts are of different specifications and sizes for each years by each of the foreign country buyers and are to be made as per their technical specifications which are updated from time to time which requires further updation of technology in our manufacturing unit. (F) POLICY RELAXATION COMMITTEE IS KINDLY REQUESTED TO GRANT EOP EXTENSION UPTO 11 YEARS AND 5 MONTHS UP TO 11.11.2020 FOR REGULARATION OF EXPORTS ALREADY COMPLETED FOR 100.61%.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 3130004086 dated 19.06.2009 for a further period up to 11.11.2020 for regularization purpose subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Pune)

Sanjay

Case No.75 M/s. Shetrunjay Dyeing & Weaving Mills Limited, Maharashtra

F.No. HQRPRCAPPLY00000799AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 0330040733 dated 16/01/2015.

Applicant Statement: The decision of the committee reproduced below:- As per comments from HQ vide PRC Meeting no.22 AM25 DT:-03.12.2024 & 06.12.2024 (Uploading date:-24.01.2025) MENTIONED AS CASE.NO.60 Decision:- The committee went through the justification made by the application discussed the matter at length. The committee decided to accede to the request and allowed EOP extension of EPCG authorization no.0330040733 dt:-16.01.2025 for a further period of 1 year from the date of endorsement, subject to payment of composition fee as per policy provision. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting. The committee has allowed EOP extension for a further of 1 year from the date of endorsement. ?The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting?. If the contention of the committee was to strictly enforce the submission within 30 days then they would have written ?The firm must approach RA concerned within 30 days from the date of uploading of the minutes of meeting?. The committee has granted us EOP extension of 1 year from the date of endorsement. We could not submit our request within 30 days due to the following reason:- 1-We paid the 1st installation of fees for EOP extension on 13.02.2025(Challan enclosed of Rs.50, 000/-) well within the 30 days granted to us. The total fees paid for 2 years EOP extension and 1st block extension is Rs. 3,27,995.11 2-When we organized the fund the DGFT site will accept less than Rs.50, 000 at a time. It took quite some time to pay the above fees and finally after payment of fees, we submitted our request for grant of extensions on 23.04.2025. 3-We also would like to mention that we were in a hurry to get the EOP extension, but we could not do because of the above reasons. 4-We also request you to condone the late submission of installation certificate , which was due to lapse on our part. The person managing our import export affairs left the job during corona in never returned back , we are not aware of the policy provisions. We request you to have a lenient view and grant us the coveted extension as well as installation certificate condonation.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 0330040733 dated 16.01.2015 for a further period of 1 year from the date of endorsement subject to payment of composition fees as per policy provisions. Committee also condoned the late submission of Installation Certificate subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Sanjay

Case No.76 M/s. Shetrunjay Dyeing & Weaving Mills Limited, Maharashtra

F.No. HQRPRCAPPLY00000798AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 0330040984 dated 18/02/2015.

Applicant Statement: The decision of the committee reproduced below:- As per comments from HQ vide PRC Meeting no.22 AM25 DT:-03.12.2024 & 06.12.2024 (Uploading date:-24.01.2025) MENTIONED AS CASE.NO.60 Decision:- The committee went through the justification made by the application discussed the matter at length. The committee decided to accede to the request and allowed EOP extension of EPCG authorization no. 0330040984 dt:- 18.02.2015 for a further period of 1 year from the date of endorsement, subject to payment of composition fee as per policy provision. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting. The committee has allowed EOP extension for a further of 1 year from the date of endorsement. ?The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting?. If the contention of the committee was to strictly enforce the submission within 30 days then they would have written ?The firm must approach RA concerned within 30 days from the date of uploading of the minutes of meeting?. The committee has granted us EOP extension of 1 year from the date of endorsement. We could not submit our request within 30 days due to the following reason:- 1-We paid the 1st installation of fees for EOP extension on 13.02.2025(challan enclosed of Rs.50, 000/-) well within the 30 days granted to us. The total fees paid for 2 years EOP extension and 1st block extension is Rs. 12,34,353.63 2-When we organized the fund the DGFT site will accept less than Rs.50, 000 at a time. It took quite some time to pay the above fees and finally after payment of fees, we submitted our request for grant of extensions on 23.04.2025. 3-We also would like to mention that we were in a hurry to get the EOP extension, but we could not do because of the above reasons. 4-We also request you to condone the late submission of installation certificate , which was due to lapse on our part. The person managing our import export affairs left the job during corona in never returned back , we are not aware of the policy provisions. We request you to have a lenient view and grant us the coveted extension as well as installation certificate condonation.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 0330040984 dated 18.02.2015 for a further period of 1 year from the date of endorsement subject to payment of composition fees as per policy provisions. Committee also condoned the late submission of Installation Certificate subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

Sanjay

(Action: Applicant/ RA Mumbai)

Case No.77 M/s. Popular Garments & Knit Feb Pvt. Ltd, West Bengal

F.No. HQREPCGPRAPP00001440AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Our Request for (1) One Year E.O.P Extension from date of endorsement against EPCG Authorization no. 0230008934 Dated 08/07/2013 (2) Our request to condone the delay and allow submission of Installation certificate. (3) Condonation of Non mentioning of License No. and Date in the Shipping Bills due to procedural lapse in case of Third-Party Exports by the company.

Applicant Statement: This is with reference to EPCG License No.0230008934 Dated 08.07.2013 (FILE NO. 022102100198AM14) from RA, Kolkata This license was issued to us for a duty saved value of Rs. 8179774.29 against an E.O to Export for USD 829031.17 within 6 years. Whereas the company had actually utilized the duty save value for Rs. 8087926.00, and based on that company has to export 6 times of the actual duty saved value in 6 years. As per the license the AEP is NIL. But due to adverse market conditions worldwide in the textile sector during the validity of the authorization and subsequently due to COVID conditions for the next 2 years after its expiry, company could not fulfill any export obligation against the authorization. As soon as the situation in the international market streamlined and the company gradually picked up again its export market, it started fulfilling its previous export obligations against other EPCG Authorizations. In the meantime, company had applied for Block wise EOP Extension on 23.12.2022 To RA as allowed in terms of Para 5.8.3 of the HBP,2009-2014, and as per the decision of the EPCG Committee Meeting 04.05.2022(Sl.No.29), towards condonation for late filing of application, but the same is pending at their end, as they have asked for the submission proof of Installation certificate. Which unfortunately, we could not locate at our end, as the person who was in charge of the exports in our factor, is no more, as he had expired due to Covid. Although we have the copy of Installation certificate. In the above circumstances, we request the EPCG Committee to condone the delay in filing the Installation Certificate. But on the positive side, we have ongoing exports, available manufacturing capacity and immense export enquiries and opportunities which would enable us not only to fulfill this export obligation but also unfulfilled E.O against other Authorization if any. If given an opportunity of 1 Year EOP Extension from the date of endorsement, we are assured of fulfilment of E.O before the extended period once granted. Further in terms of provisions of PC 7 dated 11.07.2002, both in the case of Direct Exports and Third-Party Exports, if by mistake Direct exporter/ Third Party Exporter/ Supporting Manufacturer/ EPCG License Holder does not mentions the License detail i.e. No. and date, in the S/Bill, then under relaxation of the Provisions of Policy and Procedures, such procedural lapse may be condoned, subject to submission of Stated documents both in case of Direct Exports/ Third Party Exports. It would be relevant to mention here that condonation of procedural lapse in case of third-party exports would be subject to condition that the relevant

Sanjay

S/Bills contains both the name of the Third Party and License Holder. As we also supply to Merchant exporters, we may engage in Third Party exports in few shipments, to complete the E.O.as early as possible. You may kindly allow, Third party export shipments to be considered as per PC.7 dtd 11.07.2002, in cases were License No and Date is not present due to procedural lapse which needs to be condoned. This is required because the RA office is not considering cases of Third-Party Exports towards application of PC 7, although the Policy and Procedural Provisions does not deny anywhere the application of PC 7 dated 11.07.2002. May kindly allow as per given request under relaxation of Policy and Procedure as per Para 2.59 of the FTP. 2023. (1) Our Request for One Year E.O.P Extension from date of endorsement against EPCG Authorization no. 0230008934 Dtd 08.07.2013 (RA FILE NO. 022102100198AM14) issued by RA office of JT.D.G.F.T, Kolkata under relaxation of Policy & Procedure in terms of Para 2.59 of the FTP2023. (2) Our request to condone the delay and allow submission of Installation certificate. (3) Condonation of Non mentioning of License No. and Date in the S/Bills (Under P.C No.7 Dtd 11.07.2002) due to procedural lapse in case of Third-Party Exports by the company

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 0230008934 Dated 08.07.2013 for a further period of 1 year from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant)

Case No.78 M/s. IDMC Limited, Vadodara

F.No. HQRPRCAPPLY00001524AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Third Party Exports against EPCG Authorization No. 3430001409 dated 12/02/2009, 3430001410 dated 13/02/2009 and 3430001415 dated 18/02/2009.

Applicant Statement: We submitted the application to RA Vadodara vide our letter dated 06.08.2014 & 22.08.2016 requesting for endorsement of alternate products for EPCG Authorisation (1) 3430001409 dated 12.02.2009 (2) 3430001410 dated 13.02.2009 (3) 3430001415 dated 18.02.2009 . Thereafter RA Vadodara vide letter dated 08.02.2017 informed that "Export of Alternate export product prior to its endorsement cannot be considered for EODC. Therefore we submitted our application to DGFT Delhi vide letter dated 03.02.2017. Copies enclosed as Annexure 8,9, & 11 EPCG Committee vide Meeting dated 20.02.2018 taken up our case at Sr No 13 for discussion and decided to defer it with the direction to seek clarification from party as well as RA as to what are the alternate export products, who is manufacturer of the alternate export products and whether the capital goods of the applicant is being used for manufacture of the alternate export products. Copy of the minutes enclosed as Annexure 2. we submitted our detailed reply to your good offices vide letter dated 10.04.2018 and thereafter we

sent reminder request again vide our letter dated 26.10.2020. A copy of both letters enclosed as Annexure 3 & 4. However EPCG Committee not taken up our case for discussion. We therefore submitting our request to PRC. A detailed justification given in the enclosed letter however reproduced as under : Our humble Submissions a) Para 5.4 (i) of Foreign Trade Policy for the period from 1st September 2004-31st March 2009 reads as under: ?Upto 50% Export Obligation may also be fulfilled by exports of other good(s) manufactured or service(s) provided by the same firm/company, or group company / managed hotel, which has the EPCG authorization. However, EPCG authorization issued prior to 1.4.2008 will be governed by earlier policy provisions.? b) Our request for endorsement of alternate products submitted to RA Vadodara vide our letter dated 06.08.2014 for EPCG Authorisation No 3430001409 dated 12.02.2009 copy enclosed as Annexure 8 and in response DGFT Vadodara issued letter dated 08.02.2017 enclosed as Annexure 9 for ready reference. c) Our request for endorsement of alternate products submitted to RA Vadodara vide our letter dated 22.08.2016 for EPCG Authorisation No 3430001410 dated 13.02.2009 and 3430001415 dated 18.02.2009 copy of enclosed as Annexure 10 and in response DGFT Vadodara issued letter dated 08.02.2017 enclosed as Annexure 11 for ready reference. C. Reference of EPCG Committee Decisions: i. Meeting dated 24.05.2019 Sr No 06 M/s. Sarvesh Spinners (P) Ltd., Barnala and File No 01/37/218/355 /AM 18/EPCG-II ii. Meeting dated 03.01.2019 Sr No 53. M/s Bhawani Industries Private Limited 01/36/218/94/ AM 18/EPCG-I iii. Meeting dated 29.11.2018 Sr No. 33. M/s Business Broadcast News Pvt. Ltd, Mumbai. 01/36/218/02/ AM 19/EPCG-I iv. Meeting dated 06.12.2017 Sr No 14. M/s Jindal Poly Films Ltd., New Delhi 01/36/218/138/AM 17/EPCG-I v. Meeting dated 06.12.2017 Sr No 16. M/s Century Pulp and Paper, Nainital. 01/36/218/121/AM 17/EPCG-I The extract of the above minutes is enclosed as Annexure 12 Details of Export Obligation fulfilled for all 3 Authorisations as under: Total export obligation to be fulfilled, including AEP for the same product, is Rs 33,74,66,409 for all 3 Authorisations. Sr. No Details 50% Through Same Product in Rs. 50%Through Alternate Product in Rs. 01 Export obligation to be fulfilled with AEP 16,87,33,204 16,87,33,204 (a) EO Fulfilled in 1st Block 5,28,11,125 16,87,33,204 (b) EO Fulfilled in 2nd Block 9,64,73,508 (c) EO Fulfilled in 1st extended 2-year block 51,34,000 (d) EO fulfilled in the 2nd extended 2-year block 61,74,000 (e) Total (a to d) 16,05,92,633 Shortfall (1- e) 81,40,571 Kindly condone 5% of the shortfall in export obligation in terms of para 5.12 of HBP from 1st September 2004 to 31st March 2009. Chartered Accountant Certificate enclosed as Annexure 13. A detailed representation enclosed for your consideration.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and condone the delay in applying for endorsement of Alternate Products and regularize the exports made upto 50% through alternate products against the EPCG Authorization (1) 3430001409 dated 12.02.2009 (2) 3430001410 dated 13.02.2009 (3) 3430001415 dated 18.02.2009. No other conditions were relaxed. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of the meeting.

(Action: Applicant)

Case No.79 M/s. Larsen and Toubro Limited, Mumbai

F.No. HQRPRCAPPLY00000850AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Request for issue of FPS Licence where payment received in time but e-BRCs issued after prescribed last date of filing FPS Application.

This is a review case of PRC Meeting No.28AM25 held on 18.03.2025 (Case No.09) wherein Committee had rejected the case.

Applicant Statement: We request relaxation to claim Focus Product Scheme (FPS) benefit where payment received in time but Bank Realisation Certificates (e-BRCs) issued by the bank after prescribed last date of filing FPS applications. Please approve our request for issue of Focus Product Scheme (FPS) Licenses. File No. : MUMPYMTXEMPS00001984AM23 submitted to Addl. DGFT, Mumbai

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to defer the matter in want of comments from Policy-3 Division.

(Action: Applicant/ Policy-3 Division)

Case No.80 M/s. Larsen and Toubro Limited, Mumbai

F.No. HQRPRCAPPLY00000851AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Request for issue of FPS Licence where payment received in time but e-BRCs issued after prescribed last date of filing FPS Application.

This is a review case of PRC Meeting No.28AM25 held on 18.03.2025 (Case No.09) wherein Committee had rejected the case.

Applicant Statement: We request relaxation to claim Focus Product Scheme (FPS) benefit where payment received in time but Bank Realisation Certificates (e-BRCs) issued by the bank after prescribed last date of filing FPS applications. Please approve our request for issue of Focus Product Scheme (FPS) Licenses. File No. : MUMPYMTXEMPS00001984AM23 submitted to Addl. DGFT, Mumbai

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to defer the matter in want of comments from Policy-3 Division.

(Action: Applicant/ Policy-3 Division)

Case No.81 M/s. Larsen and Toubro Limited, Mumbai

F.No. HQRPRCAPPLY00000864AM26

Sanjay

Meeting No.10AM26 held on 26.08.2025

Subject: Request for issue of FPS Licence where payment received in time but e-BRCs issued after prescribed last date of filing FPS Application.

This is a review case of PRC Meeting No.28AM25 held on 18.03.2025 (Case No.12) wherein Committee had rejected the case.

Applicant Statement: Though the exports were made in the year 2012-13 and also the realization received within the specified time, the bank could issue e-BRC only in the year 2022 for the detailed reasons specified by the bank themselves in their letter dated 02.07.2024 (attached for ready reference). As the entire delay happened at the banks end, we request PRC to approve our application for issue of FPS. The File nos. of these shipping bills are mentioned in the statement attached herewith. Export Period 2012-13, No. of Shipping Bills 136, FPS Value Rs. 2,04,92,064.75

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to defer the matter in want of comments from Policy-3 Division.

(Action: Applicant/ Policy-3 Division)

Case No.82 M/s. Larsen and Toubro Limited, Mumbai

F.No. HQRPRCAPPLY0000863AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Request for issue of FPS Licence where payment received in time but e-BRCs issued after prescribed last date of filing FPS Application.

This is a review case of PRC Meeting No.28AM25 held on 18.03.2025 (Case No.11) wherein Committee had rejected the case.

Applicant Statement: Though the exports were made in the year 2013-14 and also the realization received within the specified time, the bank could issue e-BRC only in the year 2022 for the detailed reasons specified by the bank themselves in their letter dated 02.07.2024 (attached for ready reference). As the entire delay happened at the banks end, we request PRC to approve our application for issue of FPS. The File nos. of these shipping bills are mentioned in the statement attached herewith. Export Period 2013-14, No. of Shipping Bills 156, FPS Value Rs. 2,12,50,003.76.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to defer the matter in want of comments from Policy-3 Division.

(Action: Applicant/ Policy-3 Division)

Case No.83 M/s. Larsen and Toubro Limited, Mumbai

Sanjay

F.No. HQRPRCAPPLY00000862AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Request for issue of FPS Licence where payment received in time but e-BRCs issued after prescribed last date of filing FPS Application.

This is a review case of PRC Meeting No.28AM25 held on 18.03.2025 (Case No.13) wherein Committee had rejected the case.

Applicant Statement: Though the exports were made in the year 2011-12 and also the realization received within the specified time, the bank could issue e-BRC only in the year 2022 for the detailed reasons specified by the bank themselves in their letter dated 02.07.2024 (attached for ready reference). As the entire delay happened at the banks end, we request PRC to approve our application for issue of FPS. The File nos. of these shipping bills are mentioned in the statement attached herewith. Export Period 2011-12, No. of Shipping Bills 331, FPS Value Rs. 1,45,52,476.64

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to defer the matter in want of comments from Policy-3 Division.

(Action: Applicant/ Policy-3 Division)

Case No.84 M/s. Larsen and Toubro Limited, Mumbai

F.No. HQRPRCAPPLY00000861AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Request for issue of FPS Licence where payment received in time but e-BRCs issued after prescribed last date of filing FPS Application.

This is a review case of PRC Meeting No.28AM25 held on 18.03.2025 (Case No.15) wherein Committee had rejected the case.

Applicant Statement: Though the exports were made in the year 2009-10 and also the realization received within the specified time, the bank could issue e-BRC only in the year 2022 for the detailed reasons specified by the bank themselves in their letter dated 02.07.2024 (attached for ready reference). As the entire delay happened at the bank's end, we request PRC to approve our application for issue of FPS. The File nos. of these shipping bills are mentioned in the statement attached herewith. Export Period 2009-10, No. of Shipping Bills 162, FPS Value Rs. 53,55,953.28.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to defer the matter in want of comments from Policy-3 Division.

(Action: Applicant/ Policy-3 Division)

Sanjay

Case No.85 M/s. Larsen and Toubro Limited, Mumbai

F.No. HQRPRCAPPLY00000860AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Request for issue of FPS Licence where payment received in time but e-BRCs issued after prescribed last date of filing FPS Application.

This is a review case of PRC Meeting No.28AM25 held on 18.03.2025 (Case No.14) wherein Committee had rejected the case.

Applicant Statement: Though the exports were made in the year 2010-11 and also the realization received within the specified time, the bank could issue e-BRC only in the year 2022 for the detailed reasons specified by the bank themselves in their letter dated 02.07.2024 (attached for ready reference). As the entire delay happened at the banks end, we request PRC to approve our application for issue of FPS. The File nos. of these shipping bills are mentioned in the statement attached herewith. Export Period 2010-11, No. of Shipping Bills 445, FPS Value Rs. 1,54,55,861.62.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to defer the matter in want of comments from Policy-3 Division.

(Action: Applicant/ Policy-3 Division)

Case No.86 M/s. Larsen and Toubro Limited, Mumbai

F.No. HQRPRCAPPLY00000856AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Request for issue of FPS Licence where payment received in time but e-BRCs issued after prescribed last date of filing FPS Application.

This is a review case of PRC Meeting No.28AM25 held on 18.03.2025 (Case No.08) wherein Committee had rejected the case.

Applicant Statement: We request relaxation to claim Focus Product Scheme (FPS) benefit where payment received in time but Bank Realisation Certificates (e-BRCs) issued by the bank after prescribed last date of filing FPS applications. Please approve our request for issue of Focus Product Scheme (FPS) Licenses. File No. : MUMPYMTXEMPS00002303AM23 submitted to Addl. DGFT, Mumbai

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to defer the matter in want of comments from Policy-3 Division.

(Action: Applicant/ Policy-3 Division)

Sanjay

Case No.87 M/s. Larsen and Toubro Limited, Mumbai

F.No. HQRPRCAPPLY00000854AM26

Meeting No.10AM26 held on 26.08.2025

Subject: Request for issue of FPS Licence where payment received in time but e-BRCs issued after prescribed last date of filing FPS Application.

This is a review case of PRC Meeting No.28AM25 held on 18.03.2025 (Case No.10) wherein Committee had rejected the case.

Applicant Statement: We request relaxation to claim Focus Product Scheme (FPS) benefit where payment received in time but Bank Realisation Certificates (e-BRCs) issued by the bank after prescribed last date of filing FPS applications. Please approve our request for issue of Focus Product Scheme (FPS) Licenses. File No. : MUMPYMTXEMPS00002218AM23 submitted to Addl. DGFT, Mumbai

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to defer the matter in want of comments from Policy-3 Division.

(Action: Applicant/ Policy-3 Division)

Case No.88 M/s. R G International, Ludhiana

F.No. HQREPCGPRAPP00000249AM25

Meeting No.10AM26 held on 26.08.2025

Subject: Amnesty Scheme against EPCG Authorization No. 3030011744 dated 17/10/2013.

Applicant Statement: Due to none traced the original bill of entry from our internal records after the various efforts from our records received the original bill of entry on dated 01.05.2024 So we deposit the duty plus interest amount Rs. 2207000.00 on dated 30.03.2024 with in time. After the trace original bill of entry we found correct amount of custom duty.

Decision: The committee went through the statement made by the firm in its application and noted that the facts of the case have not been clearly specified by the firm and hence decided to call the firm for **Personal Hearing**.

(Action: Applicant)

Case No.89 M/s. Magnolia Martinique Clothing Private Limited, Delhi

F.No. HQRPRCAPPLY00000943AM26

Meeting No.10AM26 held on 26.08.2025

Sanjay

Subject: Request for condonation of Lapse for not mentioning Style no. on Shipping bills against Advance License no. 0511014179 dated 10/08/2022.

Applicant Statement: 1. That we obtained subject Advance License on self-declaration basis under 4.07 of HBP. 2. That we made imports and exports as per terms and conditions of the Advance License and completed the entire export obligation on 03.11.2022 within the original EO period prior to the fixation of norms. 3. That Norms was fixed by NC 5 on 14.12.2022 vide their meeting no. NC/5/Meet/Nov/2022-23/17. Copy of the Minutes of meeting for ratification of Norms is enclosed 4. That unfortunately, at the time of online filing of shipping bills in the customs EDI system, there was a lapse on the part of CHA that style no. of the garment could not be mentioned on the shipping bills. However, style numbers were mentioned on the invoices submitted at the time of filing shipping bills/clearance of export shipments. All other vital information/details viz. composition of fabric, GSM etc as per the condition sheet of Advance Authorization is mentioned on the shipping bills. We are enclosing herewith copy of Export invoices submitted at the time of filing the shipping bills with customs EDI system showing Style no. for your kind consideration 5. That CLA office has shown their inability to accept the shipping bills for redemption without style no. on shipping bills. 6. That we affirm that we have exported garments of same fabric, GSM and Style number as allowed by Norms Committee. In support to our claim, we are enclosing herewith a certificate from Chartered Engineer certifying that the same style no./design/ pattern of the garment was exported as approved by NC. 7. That Export proceeds have been fully realized against all the shipping bills considered towards fulfillment of EO. 8. We, hereby, solemnly affirm and declare that whatever is stated above is true to the best of our knowledge and record. We hereby indemnify Government of India to recover the amount, if any, for any revenue loss which may occur (might have occurred) due to the above submission made by us.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer the issue to the concerned Norms Committee.

(Action: Applicant/ Norms Committee)

Case No.90 M/s. A.I. Consultancy and Services Private Limited

F.No. HQRPRCAPPLY00000617AM24

Meeting No.10AM26 held on 26.08.2025

Subject: Request for revalidation of Scrip against SEIS Scrip No. 3111001895 dated 16.12.2022.

This is a defer case of PRC Meeting No.18AM25 held on 09.10.2024 (Case No.24) wherein Committee refer to PC-3 Division for re-examination the matter.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. The SEIS Scrip No. 3111001895 wrongly issued by RA on 16.12.2022 Validation date of Authorization is wrongly mentioned 17.03.2022 on Authorization by RA. We required valid SEIS Scrip. Kindly help us to

Sanjay

issue validated SEIS Scrip. We attached Wrongly issued scrip for your reference. Regards A.I. CONSULTANCY AND SERVICES PRIVATE LIMITED

Comments of PC- 3 Section were also seen.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer the issue to EGTF Division for examination in the light of RA Pune Report.

(Action: Applicant/ EGTF Division)

Case No.91 M/s. Crown Milk Specialities Private Limited, Mohali

F.No. HQRPRCAPPLY00007850AM24

Meeting No.10AM26 held on 26.08.2025

Subject: Claim of Old pending DEPB Authorization No. 2204001449.

This is a defer case of PRC Meeting No.05AM25 held on 10.05.2024 (Case No.07) wherein Committee noted that it is not a PRC matter and decided to refer to PC-IV Division for examination.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. The applicant stated that their Appeal No.328 of 2011 has been allowed by Custom, Excise & Service Tax Appellate Tribunal (CESTAT) Chandigarh on 25.08.2023. As per the said order their appeal for conversion of S/Bills from one Scheme to another i.e. from Duty Draw Back @1% Scheme to DEPB @9% Scheme has been allowed. They claim the applicable DEPB of 9% on the FOB value of export of Casein, which was initially exported during 2009-10 vide 3 S/Bills. The DEPB on the export of Casein could not be claimed due to the wrong application filed by CHA for duty drawback of 1% instead of DEPB of 9% as benefit under only one scheme could be claimed. Online submission of papers to claim the benefit under the said scheme is not available now. Hence they are submitting requisite documents for claiming of the said benefit to enable to grant the related Scrip/Authorization as per the latest Export and Import Policy so that the benefit of 9% could be availed.

Decision: The case is withdrawn.

(Action: Applicant)

Case No.92 M/s. Gulf Oil Lubricants India Limited, Mumbai

F.No. HQRPRCAPPLY00006951AM25

Meeting No.10AM26 held on 26.08.2025

Subject: Para 4.05 (iv) OF FTP against Advance Authorization No. GULF/ADV/005/2 024-25.

Sanjay

Applicant Statement: 1. Grant of Advance Authorisation for Physical Exports under the Duty Exemption Scheme of Foreign Trade Policy as per Para 4.07 where the standard Input Output norms do not Exist for Supply of stores on board of foreign going vessel / aircraft and waiver of condition that there is specific SION in respect of items supplied as per Para 4.05 (iv) of FTP

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer to Policy-4 for examination.

(Action: Applicant/ Policy-4 Division)

Case No.93 M/s. Indra Marshal Power Private Limited, Madhya Pradesh

F.No. HQRPRCAPPLY00007007AM25

Meeting No.10AM26 held on 26.08.2025

Subject: Request for condonation of delay in filing advance licence application against Advance Authorization No. 1110018000 dated 31/07/2008.

Applicant Statement: The Contract (No.Agri/Engg/AACP/3159/Pt.ICB/2006-07/254 dated 10.01.2008 for delivery of the goods within 100 days from the date of contract or from the date of opening of LC No.ILC/DOA/01/2008 dated 07.03.2008 was awarded by Assam Government under Assam Agricultural Competitiveness Project (AACP) IDA Cr.4013). When the benefit being given by Government of India through duty exemption scheme of the DGFT came to the notice of the company from custom authorities in May 2008 we immediately approached o/o Jt.DGFT, Bhopal to know the relevant procedure who explained the procedure for obtaining advance authorization for claiming deemed export benefit. We immediately rushed to arrange Appendix 26, Appendix 11A from Chartered Engineer and other supporting documents. The CA immediately examined all the voluminous export documents of the company to issue CAC in Appendix 26 at his earliest but he could issue it on 26.06.2008 only after final assessment and in the same way Appendix 11A could be obtained from the Chartered Engineer on 10.07.2008 only. Since time limit for making supply within 100 days from the date of contract No. Agri/Engg/AACP/3159/ Pt.ICB/2006-07/254 dated 10.01.2008 or from the date of issue of Letter of Credit No.ILC/DOA/01/ 2008 DT.07.03.2008 (whichever is later) as specified in the contract for making supply was very near and since no advance authorization was in our hand and the procedure to be followed for obtaining advance authorization took too much time all the supply invoices in respect of the deemed export supplies to be made to the Assam Government under Assam Agricultural Competitiveness Project (AACP) IDA Cr.4013) were drawn by making endorsement therein ?As per Deemed Export (Advance Licence)? however, the physical supplies were made after generating Ecom No. 11/04/007/11800/0167/9396 dt.12.07.2008. A C.A. certified Statement of Supplies made towards fulfillment of EO under the AA No.1110018000 date 31.07.2008 is attached. Hence relaxation is sought to avail the duty exemption benefit on imports made under the licence.

Sanjay

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was noted that a similar case was discussed by the PRC in Meeting No. 27AM25 dated 06.03.2025 (Case No. 7) and referred to ECA. Committee decided to refer this case also to ECA.

(Action: Applicant/ ECA Division)

Case No.94 M/s. Best Value Chem Private Limited, Vadodara

F.No. HQRPRCAPPLY00002862AM24
Meeting No.10AM26 held on 26.08.2025

Subject: Covert Drawback Shipping Bill In Advance License Shipping Bill against Authorization No. 3411002003.

This is a review case of PRC Meeting No.12AM24 held on 03.08.2023 (Case No.39) wherein Committee had rejected the case.

Applicant Statement: We have so far imported only import item No.1 (2-Norbornane Methanol)- ITC (HS) 29061390 ? 551 Kgs. Vide bill of entry No. 9368169 dated 01-07-2022 as against allowed quantity in the AA 582.820 Kgs. Import item No. 2 (4-Pentenoyl Chloride) ITC (HS) 29159099 we have not imported any quantity (quantity allowed in the AA 477.020 Kgs.). Following are the exports of ANAGALBONE so far: 1. Shipping Bill No. 9068189 dated 04-04-2023 ? 158 Kgs. ANAGALBONE ? ITC (HS) 29142990 2. Shipping Bill No. 1895187 dated 21-06-2023 ? 192 Kgs. ANAGALBONE CRUDE ? ITC (HS) 29142990 Through oversight, both the above shipping bills were filed under Duty Drawback scheme (DBK), also in shipping bill No. 1895187 dt. 21-06-2023, the product description erroneously indicated as ?ANAGALBONE CRUDE? instead of ?ANAGALBONE?. This is the first and only Advance Authorisation we are holding for this export product (ANAGALBONE), and in view of the fact that since we have already imported and consumed import item No. 1 under this AA and thereby under obligation to discharge corresponding export obligation, we request your esteemed Office to kindly grant us Policy Relaxation / condone the above procedural lapse and allow us to account the above 2 shipping bills (9068189 & 1895187) towards export obligation of this AA No. 3411002003 dated 22-03-2022 on Redemption/EODC. We also hereby declare and undertake that on approval of our by Hon'ble PRC, we shall make re-payment / refund / regularization of the Duty Drawback amounts received with interest.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Sanjay

Case No.95 M/s. SNS Enterprises, New Delhi

F.No. HQRPRCAPPLY00000433AM24

Meeting No.10AM26 held on 26.08.2025

Subject: Replenishment Of 3400 Gms Of Gold Of 995 Fineness Had To Be Taken By 09042023 Replenishment Of Gold Sold At International Exhibitions Under Para 4 45 Of Ftp And Para 4 79 HBP.

Applicant Statement: We had participated in exhibitions in Saudi Arabia, Kuwait and Doha, Qatar in December, 2022 and January, February 2023. Replenishment of 3400 gms of gold of 995 fineness had to be taken from nominated agencies within 120 days of close of first exhibition which comes to 09.04.2023. However due to tight liquidity in international financial markets the buyers remitted the final payment in April. We thereafter applied to the bank for clearance of documents and it was only on 03.07.2023 that we were able to get the e-BRC's. We are very small exporters and in the internationally competitive market we have to sell the jewellery at international gold rates and without the replenishment of gold we stand to lose Rs 29 lakhs. We will not be able to bear the huge financial loss and will have to stop participating in exhibitions. We will be grateful if an extension of 50 days is granted to us from the date of order of PRC to complete formalities and take gold from nominated agencies.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.96 M/s. Imperial Dyeing Limited, Surat

F.No. HQRPRCAPPLY00012294AM25

Meeting No.10AM26 held on 26.08.2025

Subject: Request For The Grant Of Ted against Refund of TED Authorization No. 5230023088 Dated 02/01/2017.

This is a defer case of PRC Meeting No.25AM25 held on 19.02.2025 (Case No.06) wherein Committee decided to refer the matter to PC-VI Division for comments.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. We have submitted an application to the RA, Surat for the grant of TED paid on Capital Goods procured from indigenous sources under EPCG Scheme. We have already completed the exports, but our application is still pending with them for the reason that we could not submit the e-BRC in time. A detailed letter is attached herewith for your kind consideration.

Comments of PC-6 were also seen.

Sanjay

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to issue D/L for seeking reasons for request from the firm.

(Action: Applicant)

Case No.97 M/s. New Gen Agro Processors Pvt. Ltd, Chennai.

F.No. 01/61/180/296/AM-21/PC-3

Meeting No.10AM26 held on 26.08.2025

Subject: Implementation of Court order dated 08.08.2024 in the matter of M/s. New Gen Agro Processors Pvt. Ltd (W.P. No. 2010 of 2021) – Y/N issue.

Applicant Statement: The Hon'ble Court directed respondent No.3 (Customs) to ensure that the shipping bills are suitably amended for the petitioner to claim export incentives on the exports made by the petitioner under the Merchandize Export from India Scheme. Directions have been given to respondent No.4 (DGFT) for granting MEIS incentives against the amended shipping Bills. Out of 14 impugned shipping bills, 10 S/Bills are available in the S/Bill repository with "N" intent and 3 S/Bills are available with "Y" intent. The remaining one S/Bill i.e. 5861345 dated 15.02.2016 has still not been transmitted by Customs to DGFT server. The 10 S/Bills with "N" intent have been allowed with the approval of DG, DGFT. As per the directions of Addl. DGFT (PC-3), the matter relating to the claim in respect of 03 S/Bills with "Y" intent, which are time-barred, have been referred to PRC for taking an informed decision.

Agenda Note prepared by PC-3 was also seen.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer the case to EGTF Division for comments.

(Action: Applicant/ EGTF Division)

Case No. 98 M/s. Shri Indhira Cotton Mills Pvt. Ltd, Chennai

F.No. 01/60/162/24/AM-26/PRC
Meeting No.10AM26 held on 26.08.2025

Subject: Request for relaxation for accepting FIRC in lieu of EBRC and condonation of procedural lapse of not appearing the name of supporting manufacturer in the shipping bills in respect of EPCG Lic. No.0430003549 dated 27.03.2006 – regarding.

Subject: PRC Application No. HQRPRCAPPLY00146195AM22 and related Writ Application 1907 & 1909 of 2025 filed by M/s Shri Indhira Cotton Mills Pvt. Ltd. before Hon'ble High Court of Madras- reg.

M/s. Shri Indhira Cotton Mills Pvt Ltd, Chennai vide its PRC application dated 15.05.2021 had requested for:

Sanjay

Relaxation for accepting FIRC in lieu of eBRC in respect of EPCG License No: 0430003549 dated 27.03.2006. The details of FIRC number and shipping bill are given below:

Sl. No.	Shipping Bill and Date	Export in USD	FIRC No and date
1.	7818463 dated 01.03.2012	9223.20	48185 dated 23.02.2012
2.	8002026 dated 14.03.2012	88299.23	48186 dated 23.02.2012

The applicant i.e., Shri Indira Cotton Mills Pvt. Ltd has stated that the above two consignments were exported through third party exporter and sale proceeds were received by it in advance. Since the consideration for export was received in advance the payments were received against FIRC instead of BRC.

The applicant has also requested for condonation of procedural lapse of not endorsing the name of supporting manufacturer in the shipping bills in respect of EPCG License No: 0430003549 dated 27.03.2006.

RA Chennai passed an Adjudicating Order-in-Original against the firm vide Order dated 15.05.2024.

M/s Shri Indhira Cotton Mills Private Limited had filed WA No. 1907 & 1909 of 2025 before the Hon'ble High Court of Judicature at Madras.

The Hon'ble High Court in its Order dated 30.07.2025 has directed the PRC to dispose the PRC application of the firm on or before 26.08.2025 after hearing the appellant and in accordance with law.

Subsequent to Court's Order, PRC had granted Personal Hearing to the firm through Virtual meeting on 11.08.2025. Mr. T. Shanmugam, Advocate representing the firm attended the PRC and briefed the committee about the case and also stated that the firm would be making written submission on the issues discussed during the Meeting. The firm was asked to clarify on the following:

(i). the manner in which the imported capital goods procured by the Applicant under the EPCG License and installed at the premises of the Supporting Manufacturer, were employed in the manufacturing process of the export product, and

(ii) the manner in which the Applicant further utilized the goods so manufactured with the aid of such imported capital goods, in order to process and prepare the

Sanjay

final product for export

5b. The firm has vide mail dated 18.08.2025 submitted its response and explaining the Technical & Manufacturing process, reasons for not mentioning of supporting manufacturer's name in Shipping Bills.

5c. The applicant is holder of EPCG License No. 0430003549 dated 27.03.2006 which bears endorsement for installation of imported capital goods at the premises of their supporting manufacturer, M/s. AKCT Chidambaram Cotton Mills Pvt. Ltd, Thiruvanamali. The firm has stated the following:

5d. The capital goods were imported under the said license-Draw Frame machinery and was installed at the supporting manufacturer's premises as sanctioned by the said license ie. endorsement.

5e. The fact as admitted as per records is that exports of the final/manufactured goods was effected through a third-party exporter M/s. Trade Line, Chennai, and however, the EPCG License number and its holder's name were duly as mentioned in the Shipping Bills, but then the name of supporting manufacturer's does not get printed owing to technical limitations in the Customs EDI system the field for supporting manufacturer details did not have adequate space for printing the name. This is being system's shortcoming and it is beyond the applicant's control.

5f. All shipping bills contained the correct EPCG license number and the name of the license holder. The goods exported were manufactured using the imported machinery installed at the supporting manufacturer's premises, in compliance with the license endorsement.

5g. The said manufactured item is an intermediate product, which was thereafter transferred to the Applicant's premises for further processing and conversion into the final product, to conform to export- compliant and ultimately shipped overseas buyer through the third party.

5h. Technical and Manufacturing Process at M/s. AKCT Chidambaram Cotton Mills Pvt. Ltd., the supporting manufacturer.

5i. Processing at Applicant's Premises (M/s. Shri Indhira Cotton Mills Pvt. Ltd.)

5j. The firm has stated that the Non-appearance of Supporting Manufacturer's Name in Shipping Bills was purely due to EDI system constraints the Customs software had no separate field to print supporting manufacturer details along with the license holder's name.

5k. The firm has stated that PRC was pleased to condone procedural lapses where the supporting manufacturer's name was not reflected in Shipping Bills due to technical limitations, provided the linkage between capital goods and exports was established. The precedents establish that where the EPCG License number and license holder's name are correctly reflected and there is substantive compliance with export obligation, procedural lapses in documentation can be condoned.

Sanjay

5l. On above grounds, the firm has requested the Committee to:

Condone the procedural lapse/ system's shortcoming of non- reflection of supporting manufacturer's name in the Shipping Bills; and

Allow acceptance of FIRCs in lieu of c-BRCs in this case;

6. Matter was again placed before the PRC on 26.08.2025 along with written submission of the firm and discussed at length.

Decision: Based on the written submission of the firm, it has been observed that the S/Bills do not have endorsement of supporting manufacturer name in the Shipping Bills whereas license specifically has that stipulation. This is a peculiar case of a tripartite arrangement for making exports, which has not been specifically provided for in EPCG scheme where the authorization has been availed by the applicant, manufacturing has been done by another entity and export has been made by third entity.

2. As per the Sl. No. 5 of the Condition Sheet of the Authorization, if EPCG License Holder is Merchant Exporter, the name of the Supporting Manufacturer shall also be indicated in the Shipping Bills.

3. As per para 9.61 of FTP 2005-06, "Supporting Manufacturer" means any person who manufactures any product or part/ accessories/ components of that product. The name of the supporting manufacturer as well as the exporter must be endorsed on the export documents.

4. As per Sl. No. 2 of the Condition Sheet the Export Obligation shall be fulfilled by the use of the imported Capital Goods.

5. The requirement as per the provisions of the FTP and the Condition Sheet as mentioned above are as under:

i. Export Obligation shall be fulfilled by the use of imported Capital Goods.

ii. The name of supporting manufacturer shall be endorsed on the Shipping Bill.

6. The request of the firm for acceptance of FIRC in lieu of eBRC has been considered by the PRC.

6a. The firm has not shown any documentary proof evidencing the fulfillment of the condition at Sl.No.5 and Para 9.61 of FTP that require the endorsement of supporting manufacturer's name in the Shipping Bills. Hence PRC decided not to accept the request of the firm to condone the lapses in not fulfilling the condition specified at Sl. No. 5 of the authorization and Para 9.61 of FTP.

(Action: Applicant)

Case No.99 M/s. Kalpataru Projects International Ltd., Mumbai.

F.No. HQRPRCAPPLY00000874AM26

Meeting No.10AM26 held on 26.08.2025

Sanjay

Subject: To claim MEIS benefits.

This is a defer case of PRC Meeting No.08AM26 held on 18.07.2025 (Case No.74) wherein Committee decided to refer the matter to Policy-3 Division for examination.

Applicant Statement: We are writing regarding our application to RA dt. 23.12.2021 for supplementary claim for MEIS incentive for export of Projects; our company had inadvertently claimed lower rate of reward as against prescribed MEIS rate for export of projects. Our last request to the PRC was not accepted in Meeting No. 22AM23 dt. 13.12.2022 and Meeting No.34/AM23 held on 09.03.2023, with the reason that we had failed to highlight hardships in support of our contentions. The decision suggests that perhaps we did not bring forth all the hardships the non-approval will cause us and why it is in interest of exports that the request for relaxation should be accepted. The aim of this review request is to consider submitted additional reasons facts and material on record so as to demonstrate how the exports are going to suffer in case the request is not accepted and will cause hardship to us. At the outset, we would like to highlight as to in our opinion why Government of India decided to enhance the MEIS benefit for Project Exports from 3% to 5% which was notified through Public Notice 44 dt. 05.12.2017. Latterly, Indian Policy makers have realized the role of predatory capital deployed in international Project Exports by the Chinese Government; this with three-fold intention - to dump excess capacity, gain geopolitical advantage and provide business and employment to Chinese nationals. Recently this type of predatory lending by China to increase their influence had been given its own terminology - Debt-Trap Diplomacy; using this China has taken over the project industry; the capital is lent by China, often at zero interest, and the bids granted to Chinese company, which often are state sponsored. In scenario like this, the importance of Project Exports as a tool for diplomacy and in countering growing Chinese influence cannot be overstated (also demonstrated from the figure in left); and we believe that keeping this in mind, the Govt. of India had decided to give additional benefit for Project Exports. As we are amongst the top three project exporters - If this benefit is denied to us, or for that matter to any project exporter, on the ground of mere clerical error, then it certainly defeats the larger objective of Government to not only increase Project Exports and generate employment but also to advance India's geopolitical interests. Further, like any other project exporter we too were eligible for higher MEIS rate. The clerical error of not having applied at higher rate for Project Exports by missing out on the public notices and trade notices related to Project Exports is partly due to elaborate regulatory framework specific to Project Exports. In addition to regulations related to FTP, customs, GST etc. followed for normal exports project exporter has to regularly follow regulatory guidelines of other agencies like EXIM Bank, adherence to RBI?s PEM (Memorandum for Project Exports) guidelines apart from FEMA, registration of contract with Indian Banks, and ECGG etc. Given the numerous additional regulations as listed above, it may kindly be appreciated that a procedural lapse may arise. Also, it may humbly be noted that the Hon'ble Supreme Court in various judgments has ruled that the procedural lapses should never become basis for denial of substantive benefit. In addition, there have been many developments with regards to EXIM policy for Project Exports - the additional rate was announced with retrospective affect through PN44 dt. 5.12.2017; rates for Project Exports extended further through PN07 dt. 11.05.2018; the procedure for claiming was announced 7-

Sanjay

8 (seven or eight) months after the effective additional rate through TN14 dt. 30.05.2018; and new mechanism (replacing the earlier) to claim the higher MEIS benefit was introduced after almost 11 (eleven) months- TN30 dated 11.09.2018; a mechanism to file for additional claim since the procedure was notified later came after 22 (twenty-two) months TN28 dt. 05.08.2019.

Comments of Policy-3 Division were also seen.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to defer the case and refer it to Policy-3 for further examination.

(Action: Applicant/ Policy-3 Division)

-12-

Sanjay